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for that purpose, use such force as may be necessary."

15. Page 3,—

Omit lines 1 to 17.

Clause 3A (New)

16. Page 3,—

after line 17, insert—

Amendment of Section 4.—

'iA. In section 4 of the principal Act, sub-section (4) shall be omitted.'

Clause 4

17. Clause 4 not adopted."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI NARAYANASAMY): Now the Minister to move that the amendments made by tiK Lok Sabha in the Bill be agreed to .

SHRIMATI SHEILA KAUL: Sir, I move:

That the amendments made by the Lok Sabha in the Bill be agreed to.

The question was put and the motion was adopted.

#### STATUTORY RESOLUTION

- I. SEEKING DISAPPROVAL OF THE **ELECTION** COMMISSIONER OTHER AND **ELECTION** COMMISSIONERS (CONDITIONS OF SERVICE) AMENDMENT ORDINANCE, 1993.
- 11. THE CHIEF ELECTION COMMIS-SIONER AND OTHER ELECTION COMMISSIONERS (CONDITIONS OF SERVICE) AMENDMENT BILL, 1993.

SHRI VIREN J. SHAH (Maharashtra): Sir,

I move the following Resolution:-

"That this House disapproves of the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Ordinance, 1993 (No. 32 of 1993) promulgated by the President on the 1st October, 1993."

Sir, in the last Session I had spoken about the promulgation of ordinances which goes against the basic tenet of the Constitution. The same hon. Minister for Law agreed with me that promulgation of ordinances should certainly be a rare occurrence. This is the 32nd Ordinance of 1993. In principle 1 am against ordinances I have got with me the Constituion of India and some debates of the Constituent Assembly which one may look at an appripriate time. But only when it is absol'utely essential. I am not gmng to read article 123 which provides for this just now. But it does say,"... if cucumstancei exist which render it necessary for hin to take immediate action, he may promulgate such an Ordinance..." The question is whether such circumstances did exist when this Ordinance was promulgated. If one reads the Ordinahce and the Bill, it is difficult for one to find oul whether circumstances existed which rendered it necessary for him to take immediate action. This is absolutely unfortunate There was no genuine need. There is : strong impression that this exercise wa; done for extraneous purposes. The work as such did not warrant it. I am not aware whether the Law Minister has read the debates of the Constituent Assembly of June 1949 when this particular article was brought in. Dr. Ambedkar, Pandit H. N, Kunzru, Shri Shibbanlal Saxena, Shri K.M, Munshi and many others soke about the need to have an independent Election Commission. I am not going to quote from it now. One can understand, thottgh not forgive, as to why the hon. Law Minister might not have read the debates. But it is difficult to understand why he did not read even the recent Supreme Court jud-

Supreme Court, that is, AIR 1991, Supreme may draw Further, the views of the Chief Election Election Commissioner were Clbmmissioner we^ also not ascertained before asceratined 29th October, 1988. The other Respondents at Now, missioners. The Chief Election Commissioner the powers to the Chief 'T may say that the Ordinance was avoidable. It held Election Commissioner and other

gement when an Ordinance was issued for Election Commissioners, reports of which kept appointment of two additional Commissioners. on coming not only in the newspapers This was struck down by the Supreme Court. but also in the international media. And the What did the Supreme Court say? I wiH read result of it was seen. It was seen that paragraph 18 of the judgement delivered by the there was no team spirit. And, here again, I the attention of the hon. Court 1745. In the first instance it says, that the Minister to Page 1753 about 'team spirit' and work of the Commission did not warrant that 'working together'. The hon. Supreme Court appointment. The Supreme Court said that the mentioned the following two points : One, reasons given by the Government cut no ice. "Admittedly further, the views of the Chief before making the said making the said appointment. In fact, it was a appointment. In fact, it was presented to him at repetition of an event which had not brought that time." And t says. "The Election credit to the Government of India and certainly Commission has to work in a manner of team not the people. Just like the Bourbons of spirit and working together." The Supreme France, this Government does not learn any Court goes further to say that the other lessons from its own mistakes. Now, if I may Election Commissioners probably submit, in December, 1988, the then Prime misunderstood their roles, they thought that Minister, Shri Rajiv Gandhi, stated in the they were appointed to control the Chief Parliament that he was against the idea of Election Commissioner at every stage. having a Multi-Member Election Commission. And the evidence of two or three instances the strength was made by the Prime Minister. There is a precedent for knowing how this the statement was made by the Prime Minister functions. There is a precedent for knowing now and the statement was made by the Prime Minister functions. There is a specific comment by he seems expressed by the Second Respondent on be maintained, but that was not there. that time were the Chief Election Commissioner and the other Elections Comhave given an interrim order giving all unfortunately, this matter also has had also supported that view. I shall also Commissioner, in effect, totally nullifying this mention here the opinions of legal experts after Ordinance which said, "Circumstances exist this Ordinance was promulgated. The former that there is immediate need"; but there were Supreme Court Judge, Shri H, R. Khanna said, no such circumstances. Elections were smoothly. The Chief Election should have been first discussed by the Commissioner himself has stated more than Parliameni before introducing such a major once that he does not have work for more than change". Another constitutional expert, •Mr. 13 minutes in a day; and you add two Nariman said the same thing that the Commissioners. It is not only that it resulted in Ordinance dilutes the powers of the Chief a fiasco but, if I may mention, not only the Election Commissioner and it would definitely Government of his country but the country as hamper the independence of the Chief Election such has got into a bad light both nationally Commissioner. Several others have stated how and internationally. Also, the faith of the it was not a desirable thing at all. And we have people in the democratic system has gone seen what the resilt of it was. The result of that down. Again, if the hon. Minister cares to fead was a running battle between the Chief some of these debates, he will find out, when this particular article was brought in, what Was expressed. And I am going to quote Dr. Ambedkar, Mr. Munshi and others. I am beginning by quoting what

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was said by Dr. Ambedkar on 15th June, 1949. £ will quote three or four relevant points because when they brought in this article, this is what was said—the Fundamental Rights Committee made a Report. The Committee January-February, 1947, when Constituent Assembly started its functioning. Dr. Rajendra Prasad chaired it. At that time, there was no question, not even a thought, as other Election Commissioners. But they have to whether there would be partition or not. never been able to exercise those powers at sp, everyone participated and this is what Dr. Ambedkar said on the floor of the House, "That the Committee made a Report saying that it should be recognised that the independence of the Election Comimission and avoidance of any interference by the Executive in the elections to Legislature should be regarded as a fundamental right and provided for in the Chapter dealing with Fundamental Rights." Later on, they decided that so far as the fundamental question was concerned, the it should be part of the Fundamental Rights Election machinery should be outside the; Committee" What Mr. Munshi said is very control of the Executive. There was no dispute. The entire House agreed that the body holding elections tJ Parliament Legislatures of the States outside contrd should be called the Executive Election Commission This is the provision...

THE VICE-CHAIRMAN NARAYANASAMY) : Try to be brief. We have more than 15 speakers.

very matter:

"Anyway the Chief Election Commissionfer, an independent officer, will be the chairman and being a permaneftt officer will have naturally the directing and supervising powers over the whole

Commission. Therefore, it is not correct to say that the independence of the Commission is taken away to any extent."

What happened is that this fundamental Fundamental Rights was appointed in right—it was moved from there to the other the fundamental rights—this non-interl-ference by the executive Government, has been taken away. Equal rights have been given to the all. I want to continue quoting Mr. Munshi. It is only one sentence. He said:

> "Dr. Ambedkar made it dear that the idea of an Election Commission was accepted as far back as January-February, 1947 when even the question of Partition of the country did not become.'a settled fact. It was unanimously acceped by the Advisory Committee and again it was accepted unanimously by the House that essential and relevant today. He further said •

"Corrupt practices do not necessarily apply to the candidates. There may be corrupt practices by the Government of the day. Therefore, it is necessary that we should not consider the question from the point of view of any theoretical provincial (SHRI V. I autonomy, a point which is being trotted out again and again in the House."

The point is that at that time they could not SHRI VIREN J. SHAH: Sir, this is a very have suspected that they would come down so important matter and I intend to take some much and so fast. Even then, a man like MM. reasonable time and not tin-reasonable time. I Munshi, who was highly rejected, raentioned don't ever, take much time of the House. I that corrupt practices could fee by the intend to quote frohi the debates of the Government and hence the Election Constituent Assembly which had spent days Commission has to be absolutely independent together. We are just flouting what our and free from any kind of inteference frome the founding fathers' visualised. I want to quote executive. It was toted and agreed to by from what Mr. Munshi had spoken on that everybody in the House, in the Constituent Assembly, whether they belonged to the Congress party or any other party. They were all,

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including the members from the different impression in the mind of everybody thai this native States as they were called then, of the same view. If you look at the damaging provisions of majority provided in the Ordinance, I think there is relevance in the Supreme Court judgment which I quoted, i.e. Dhanoa vs. Union of India, which says :

"The Chief Election Commissioner does not, therefore, appear to be primus inter pares, that is, the first among equals, but is intended to be placed in a distinctly higher

The hon. Supreme Court has said this. It has also referred to the Drafting Committee on the Fundamental Rights etd. The Supreane Court quoted Dr. Ambedkar while commenting on clause (4) of article 289—now clause (5) of article 324—thus

"If the object of this House is that all matters relating to elections should be outside the control of the executive Government of the day, it is absolutely necessary that the new machinery that we are setting up, namely, the Election Commission, should be irremovable by the executive by a mere flat. We have therefore, given the Chief Election Commissioner the same status so far as removability is concerned as we have given to the judges of the Supreme Court. We, of course, do not propose fo give the same status to the other Members of the Commission because they could be removed any time."

This is what Dr. Ambedkar had stated this provision. This is precisely what Dr. there was article was being debated.

was not required at all just before the which has, elections, which made an

certainly for some extraneous considerations, they did not think of looking at the various electoral reforms which were pending with the Government for years. Let me refer to the Committee appointed by the Government of India under Mr. Dinesh Gdswami, the then Law Minister, which consisted of Shri M. L-Shakdher, a former Secretary-General of the Lok Sabha and a former Chief Election Commissioner and Mr. L. P. Singh, a former Governor and a former Home Secretary, whom the late Jawaharlal Nehru had highly praised. What is their recommendation? They had recommended that if. should be a multi-member body. They have said .

"The appointment of the Chief Election Commissioner should be made by the President in consultation with the Chief Justice of India and the Leader of the Opposition and, secondly, the appointment of the other two Election Commissioners should be made in consultation with the Chief Justice of India, the Leader of the Opposition and the Chief Election Commissioner." Now, this again is borne out from the Constituent Assembly debates on this very article. Sieveral Members belonging to tile Treasury Benches and very eminent persons repeatedly mentioned, "Today, it may be one situation because Prime Minister Nehru is there. But we cannot provide anything in the Constitution which enables the Government in future to appoint Election Commissioners in a manner that can lead to when this particular provision was brought in loss of independence of the Election under which the Government have brought Commission." This is precisely the point and this Ordinance. They are taking shelter under when this Ordinance was brought forward, no need. Why did they not Ambedkar had stated when this particular study this? The honourable Law Minister may kindly answer this and indicate to this House or enlighten this House on this point Now, Mr. Vice-Chairman, I am con- and tell the House why, when the Dinesh cluding. But I would like to refer to another Goswami Committee Report is with you that point. When the Government was in such a electoral reforms have not been looked haste to bring out such an Ordinance which into, you rushed to make this Ordinance

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in any case, become not effective at all. It is totally ineflfective because of the way in which it functioned and the effect of tho Supreme Court judgment.

Many Members of Parliament wanted, ! and there was an attempt, to impeach the present Chief Election Commissioner. They might have had different points of i But there has been imiversal praise | that in the recently conducted elections, first time in the recent past, people were enabled to vote without fear or favour. The sine qua non making the Election Commission a multiof a democratic system is that the people member body, and I would like to quote from should vote without fear and without its judgment. I quote: considerations of favour. This was made possible by this Chief Election Commissioner with the help of the various kinds of machinery that the Government of India was reluctant to provide. There was a running battle between the Government of India and the Chief Election Commissioner prior to this and subsequent to this and, even now. In the Supreme Court the matters are there which brings no credit to the Government of India because it is the who are concerned.

Hence, first of all, I propose this Reselution and, secondly, I very humbly request the honourable Law Minister to consider this in the light of the Constituent Assembly debates and in the light of the whole intentions of the Founding Fathers of the Constitution and accept this Resolution and not insist on passing the Bill by this House. Thank you.

BHARDWAJ): Sir, I beg to move;

Commissioners (Conditions of Service) made in the absence of such procedure." Act, 1991, as passed by Lok Sabha, be taken into consideration.'

Sir, the question whether there should be a multi-member Election Conunission has been debated from time to time. In 1990, the Committee on Electoral Reforms, headed by the then Law Minister, Shri Dinesh Goswami, had recommended that tibe Election Commission should be a three-member body. In Parliament, ho nourable Members have repeatedly made the demand for making the Election Commission a multi-member body. The honourable Supreme Court, in the Dhanoa case, has aptly described the need for

"When an institution like the Elec tion Commission is entrusted with vital functions, and is armed with exclusive and uncontrolled powers to execute them, it is "both necessary and desirable that the powers are not exercised by one individual, however, all-wise he may be. It ill-conforms to the tenets of the democratic rule "

The hon. Supreme Court in the aforesaid Government of India and the people of India case has also observed that it is an acknowledged rule of transacting business in a multi-member body that-I quote- "when there is no express provision to the contrary, the business is to be carried cu unanimously". it further said—I quote— and that "the rule to the contrary such as the decision by majority has to be laid down specifically by spelling out the kind of majority—whether simple special, of all the members or of the members present, and voting, etc." The Court further observed: "In a case such as that of the Election Commission which is not merely an advisory Tjody but an executive one, it is THE MINISTER OF STATE IN THE difficult to carry on its affairs by insisting on MINISTRY OF LAW, JUSTICE AND unanimous decisions in all matters. Hence a COMPANY AFFAIRS (SHRI H. R. realistic approach demands that either the procedure for transacting business is spelt out by a statute or a rule either prior to or simultaneously with the appointment of the "That the Bill to amend the Chief Election Commissioners or that Election Commissioner and Other Election appointment of Election Commissioners is

As the hon. Members are aware, the President in exercise of the powers under NARAYANASAMY): Mr. Shah, you know article 324(2) of the Constitution fixed the the procedure. You have got a right of reply number of Election Commissioners other than after the Members spoke. the Chief Election Commissioner at two with effect from 1st October, 1993. Will the Election Commission becoming a three member body, it became necessary to make provisions for transaction of business of the multi-member Commission. Sub-section (1) of the proposed section 10 confers power on the Election Commission to regulate, by unammous decision, the procedure for transaction of its business as also allocation of its business amongst the Chief Election Commissioner and other Election Commissioners. However,' until such time as the Election Commis-1 sion makes proivsion for disposal of the business under sub-section (1), the Bill specifies in sub-sections (2) and (3) of the said section the manner for disppsal of business by the Election Commission. The opportunity was also Utilised to grant the salary and other perquisites admissible to a Supreme Court Judge to the other Election Commissioners. As the Parliament was not in session, the President promulgated the Chief Election Commissioner and other Election Commissioners (Condition of Service) Amendment Ordinance, 1993 on 1st October,

The present Bill seeks to replace this Ordinance by an Act of Parliament.

Sir, I commend the Bill for the consideration of the House.

The questions were proposed.

SHRI VIREN I. SHAH: Sir, I seek one clarification. The hon. Minister has read from the Goswami report and also from the Supreme Court. .

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): Mr. Shah..

SHRI VIREN J. SHAH: But he has not dealt with the points that I have raised. The Goswami Report makes a specific recommendation.

SHRI H. R. BHARDWAJ: I will reply to the points.

IHt; VICE-CHAIRMAN (SHRI V.

SHRI VIREN J. SHAH: The only thing I would submit is,.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : The Minister wi'l reply to all your points.

SHRI VIREN J. SHAH: He has quoted very selectively, missing out the points which go against the Government. .... (Interruptions).

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): The Mmister wiil

SHRI H. R. BHARDWAJ: I will reply to all the points when the debate is over.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): At the time when the Minister replies you have also got a right of reply. Shri Mohammad Afzal.

SHRI JAGDISH PRASAD MATHUR (Uttar Pradesh): Sir, I am on a point of order. The normal procedure is that when the Resolution is moved for disapproval, the Minister replies and Members party-wise, speak immediately after it. The Member from my party is not present. He may be asked to speak later. But this procedure should not be disrupted.

THF VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Mr. Mathur...

### SHRI JAGDISH PRASAD MATHUR:

The procedure is that the disapproval resolution is moved and the Minister speaks. Then Members are called upon to speak party-wise. This should not be disputed. Mr. Chaturvedi may be asked to speak later when he comes

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Shri Mohammed Afzal.

SHRI SATYA PRAKASH MALA (Uttar Pradesh) Sir, I have an aoKwl-ment to move. 3.00 P.M.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY) : Your amenmentis for reference to a Select Committee

SHRI SATYA PRAKASH MALAVIYA : Yes.

THE VICE-CHAIRMAN (SHRI V. NARAYANASAMY): You can move it

SHRI SATYA PKAKAW MALAVIYA Sifi I move;

That the Bill to amend the Chief Election *Commsmoaet and* other Elec' tion Commissions (ConditionsBS of Service) Act, 1991, be refeiced to a Select Committee of the Rajya Sabha, coasiat-ing of the following Member namely:—

- 1. Shri Chaturanaa Mishra
- 2. Shri Ish Dutt Yadav
- 3; Shri- Shiv Pratap) Mishra
- 4. Siui Krishan Lal Sharma
- 5. Shrimati Kamla Sinha
- 6. Shrimati Renuka Chowdhury
- 7. Shri P. Upendra
- 8. Shri Digvijay Singh
- 9. Shri Satya Prakash Malaviya

with instranctions *to report* by the fine day of the next Session.

The question was propsed\*.

धी बोहर-सब मफ इस उर्फ सीन अफ अस (उत्तर प्रदेश): बाहस चेंगरनेन साहब, जी बिल लावा सवा है सरकार की तरफ से, जिसे लोक सभा में पास कर दिया गया है मैं बड़े दुख और तकलीफ के साथ इसकी हिमायत करता हूं और उसके कानूजी पहलुओं पर राम जेठमलानी जी हमारी वार्टी की तरफ रोमनी डालेंगे लेकिन मैं आनरेबल ना जिनिस्टर से इलेकमन कवीकन के सारे में कुछ बातें कहना चाहता हूं। मैं यह जानना चाहता हूं

कि कम इनेक्सन कर्नामन को इस बास का स्थितकार है कि वह किसी की शहरों के मारे में सबने ही तौर पर यह तम कर ने कि वह मैर मुल्की है का नहीं हैं मैं मिशान के तौर पर उनकी बिदमत में कुछ चीजें पेस करवा चाहता हूं। दिल्ली के अंदर अवस्थ 1992 से लेकर दिसम्बर 1992 तक एन्प्रदेशन किया गया। एनुप्रदेशन करने के बाद एनुप्रदेशन काई लोगों को तनसीम कियें गये जिसकी कानिकां मेरे पास मौजूद हैं।

# जपसमाध्यक (भी मीहन्मद संस्थान) पीछातीन हए)

इसके बाद 25 जनवरों, 1993 को गमनेमंट प्राफ इंडिया, नेशनल केपिटल टेरिटरी दिल्ली, श्राफिस श्राफ द चंकि इनेक्ट्रोरल श्राफिसर ने एक शार्डर जारी किया है जिसका नम्बर है एफ 101(65)/92 इलेक्सन/527—565 दिनांक 25 जनवरीं, 1931 इसमें प्रेस के लिए नोट जारी किया गया है। इसमें लिखा है:

"It is notined for the infomation of the general public that as per the dirr tion of Election . *Commission of In*idia the electoral rolls of the follow ing areas predoaunatiy occupied by forign nationals will be published *io* draft on 25-1-1993.

और उसके बाद 13 कस्टीट्युऐसी के नाम दिये गर्ये हैं और उसमें तकरीबन 150 पोलिंग स्टेशन आते है। इसके बाद एक हैरतअंबेज बात होती है। मैं जानना चाहता हूं कि स्था इलेक्शन कमीशन को यह प्रक्रियार है कि वजारते दाखिला से यह पूछे कि किस एरिया के अंदर कितने फारेन नेशनस हैं ? इसकी इंक्सायरी करने को हक इनको है का नहीं मैं नहीं जानता । हमारे लॉ मिनिस्टर ज्यादा बैहतर आसते होंगे। लेकिन जो नतीआ अप्रया यह मैं धापके सामने बताना चाहता हूं। जो एट्सरेंशन किया गया उस एत्मरेशन की लिस्ट नैयार कर लेने के बाद लोगों को इलेक्ट्रोरल कार्ड दे दिये गये जो मेरे पास मोजूद हैं। उसके बाद नहीं भारतमे नया हुआ कि जो इलेक्श्रेरल जिस्ट फाइनेस छपैकर सावने बाई जिसमें 150 मोलिय स्टेमंस है तकरीबन डेड लाख लोगों या नाम उसमें से खारिज कर दिव

बया । मेरा बंदाजा हैंद लाख है, ज्यादा भी हो सकता है, 5 ल हजार कम भी हो सकते हैं। में विश्वास के तीर पर पेक करता हूं। पीलिय स्टेंबर मं. 50 है जो सीलमपुर की कस्टीट्युग्सी 49 है इसमें बबल स्टोरी ही ही ए स्वार्टर्स प्राप्त है। मकाम 190 से लेकर 300 तक दिये गरे हैं। इसमें में आपको दिखाना पाहता है कि जो नाम भिक्तिम्त के अकानात हैं ने इसके अंदर शामिल हैं। मैं बताना चाहता हूं मकान नं. 19 शामिल है, 20 और 21 शामिल नहीं है क्योंकि इसमें मुसलमान रहते हैं। मुकान सं 2 22 शामिल है नमें कि नान मुस्लिम रहते हैं लेकिन 23 शामिल नहीं है। इसके बाद मकान नं. 24 से लेकर 29 तक का बह हाल है कि 24 गामिल है 25 से 29 तक गायब है। यह इस कंस्टोट्य्एंसी का हाल है। इसी तरह से 51 का भी यही हाल है।

और 51 के बाद 52 में भी इसी तरह से है। इसके बाद और कांस्टिट्युन्सीज हैं जिनका नम्बर है 58, 59, 69, 70, 80 और 82 में एक मिसाल देता हूं। 49 सीलमपुर एक्स-टेंब्रन में 58 नम्बर की कॉस्टिट्यूएन्सी है। के-2 और के बी. स्लाम इनलुडिंग मंदिर एण्ड **प्रका**ड़ा न्यू सीलमपुर, हाउस नम्बर 352 से 702 सक है। सैकड़ों मकानात इसके अन्दर हैं। मकानात मीजूद हैं, मुहत्ता मीजूद है, इते-मटोरल कार्ड भी मौजूद हैं और इलेक्शन का यह पूरा कच्चा चिट्ठा भी मौजूद है और फार्म भी छाप रहे हैं तो बना इन सैकड़ों मका-नाल में एक भी बोटर नहीं है ? वोटर की जनह पर निल दिखाया गया है। यह सादा करगज में घाषके सामने पेश कर रहा हूं। इसके मलावा मेरे पास किदवई नगर का मामला है जहां पर साम निकाल दिये गये हैं। मैं जानना बाहुता हूं कि क्या इलेक्शन कमीशन की इस बात का अस्तियार है कि वह अपने तौर पर यह तय कर से कि किस एरिया के अन्दर फारन नेकनल्स रहते हैं और उनके इन्यूमरेट करने के बाद, इन्यूमरेशन कार्ड देने के बाद उनके नामों को इलेक्टोरल रौल स बारिज कर दे? यह गैर-कानुनी काम दिल्लो के इसेक्क्सन करी जन ने किया है। इससे भी ज्यादा दिलचस्त्र न्यात एक और है। एक सब्स है जिसका माम डा. मोहम्मद जियाउस सिद्दीकी है और

बाइक का नाम जब्दीन बेगम है। इस शहत का नाम इलेक्टोरल रोल तें बारिज हो नया। इसने बप्रैल, 1992 के अन्दर फार्म-6 भरा। इसको जो जवाब भाषा है वह बड़ा हैरतमंगेज जवाब है। इसकी बीबी पिछले 11 साल से एल. **एन, खे.** पी. होस्पिटल में जो एक सरकारी अस्तताल है, उसमें स्टाफ नर्स के लीर पर काम कर रही है। इसकी इलेक्सन दफ्तर ने 24-8-93 को एक सत भेजा है जिसका नम्बर है ई. एस. ओ./45/46/टी. एस. 83/34-37. माफिस माफ दी रजिस्ट्रेसन ब्राफिसर, सीलमपुर ऐसेम्बर्ला कांस्टिट्यूएन्सी । इसमें कहा गया है कि श्रापका पार्म-6 रिजेक्ट कर दिया गया है। इस-लिए कि प्राप गैर-मुल्की हैं। स्या इलेक्सन कमी-शन को इस तरह का कोई आईर देने का अखित-यार है। डेढ़ खाख लोगों के नाम इस तरह से काट दिये गये हैं और उनको फारन नेम्ननल बना दिया गया है और यह सब करने के बाद ये इलेक्शन कराये गये हैं। श्री जगदीश टाइटलर हमारे सेन्ट्रल केबिनेट के मिनिस्टर हैं, उन्होंने क्कायदा एक इस दिलीज दी है जिसमें इल्जाम लगाया है कि --

the B.J.P. in connivance with some officers in the Election Commission struck out 25 per cent of the voters from the electoral roll of the Sadar Bazar Parliamentary constituency.

यानी में तो ईस्ट दिल्ली की बात कर रहा है। जिसमें जन्ना पार के डेढ़ लाख लोगों के नाम निकाल दिये गये और सबर की कॉस्ट्ट्यूएसी से जगदीश टाइटलर साहब ने समाम डाक्सेंट्स ऐस किये हैं और पिछले इलैक्टोरल रोल को निकाल करके 1991 के, उसकी तुसना 1993 से की है। एक लाख 34 हजार 473 नाम इनकी पालियामेंटरी कॉस्टिट्यूएसी से निकाल गये हैं। मेने यह मसला राज्य सभा में भी उठाया था । मुक्को इन्स है कि चेयर से अलीयर कट प्रादेश सरकार को हो गये कि इस तमाम मामले की जानकारी की जाने, इसकी इन्सायरी की जाने और इन्हायरी हरी हाउस में इसकी रिपोर्ट दी जाये था इस पर स्टेटमेंट दिया

कार्यः । यह रिकार्यः सं चैक कियां - चां स्वयंता है।
मुजतिरमा किटी जियर परसन ने इस पर
बनाया आदेश जारी कियां । आज यह आईर
दियें हुए 5-6 दिन हो गंगे हैं। यह सब
वेईमानी की गई है नाजायज अक्तियारात से ।
आज लोग भुवारकवाद पेश कर रहे हैं कि
दिल्ली के अन्वर पुर अमन इलैक्शन हुआ है।
मुवारकवाद के मुस्तहक में लौग हैं, 10 लाख
लोग, मैं कहला हूं कि 10 लाख लोग, अगर
सात कांस्टिट्यूएन्सी से एक एक साख और
वेद लाख लोग निकाल गये हैं तो तकरीबन 10
लाख लोगों के नाम निकाल गये हैं और जिन
10 लाख लोगों के नाम निकाल गये हैं उन्होंने
कोई अपड़ा नहीं किया, कोई कसाद नहीं किया।

المربى عمد افضل عرف مد افضل "اتر پر دیش": وائس چیر سین صاحب جو بل لایا گیا ہے سرکار کی طرف سے حسر اوک سبھا میں پاس کر دیا گیا ہے میں بڑے دکھ اور تکلیف کے ساتھ اسکی حمایت کرتا ہوں اور اسکر قانونی پیاوؤں پر رام حیثه ملانی حبی عماری پارٹی کی طرف سے روشنی ڈالینگر۔ لیکن میں آنریبل لا منسٹر صاحب سے الیکشل کمیشن کے اختیارات کے بارے میں کچھ باتیں کہنا جاهتا هوں- میں یه جاننا حاهتا هوں که کیا الیکشن کمیشن کو اس بات کا اختیار ہے کہ وہ کسی بھی شہری کے بارے میں اپنر ھی طور پر یہ طے کرلے کہ **وہ** غیر ماکی ہے یا نہیں ؟ مثال کے طور پر انکی مدمت میں کجھ چیزیں پیش کرنا جامتا هون دلی کے اندر اگست ۱۹۹۰ سے لے کر دسمبر ۱۹۹۰ تک اینوسریشن کیا گیال اینوسریشن کرنر کے بعد اینوسریشن کارڈ لوگوں کو تقسیم

کئے گئے جسکی کاپیاں میرے پاس موجود ہیں۔

[اب سبها ادهیکش شری محمد سلیم پیٹھ آسین هوئے]

اسکے بعد وہ جنوری ۱۹۹۳ کو کورنمنٹ آف انڈیا، نیشنل کیپیٹل ٹیراٹری دئی، آفس آف دی چیف الیکٹورل آفیسر نے ایک آرڈرجاری کیا ہے جسکا نمبر ہے ایف/۱۰۱/(۱۵)/۹۳ الیکشن/۱۰۰ ہے جنوری، ۱۹۹۳ اسمیں پریس کیلئے نوٹ جاری کیا گیا ہے۔ اسمیں لکھا ہے:

"It is notified for the information' of the genral public that as per the direc *i*ons of the Election Commission of India, the electoral rolls the following-iAg areas predominantly occupied by foreign national will be published in draft Oft 25-1-1993."

اور اس کے بعد ۱۳ کانسٹی ٹیوینسی کے نام دئے گئے ھیں اور اس میں تقریباً . . ، ، پولنگ اسٹیشن آتے ھیں۔ اس کے بعد ایک حیرت انگیز بات هوتی ہے میں جاننا چاھتا ھوں کہ کیا الیکشن کھیشن کو به اختیار ہے کہ وزارت داخلہ سے یہ پونچھے کہ کس ایریا کے اندر کتنے فارن نیشنل میں ؟ اس کی انکوائری کرنے کا حق انکو ہے یا نہیں میں نہیں جانتا میارے لا منسٹر زیادہ بہتر جانتے ھوںگے۔ ایکن جو نتیجہ آیا وہ میں آپ ھوں۔ جو ھونگے۔ ایکن جو نتیجہ آیا وہ میں آپ یونیویریشن کیا گیا اس اینومریشن کیا گیا اس اینومریشن ک

<sup>†[]</sup> Transliteration in Arabic Script

لسٹ تیار کر لینٹر کے بعد لوگوں مکو الیکٹرولرکارڈ دیے دئے گئے جو میرے پاس موجود ھیں۔ اس کے بعد تہیں معلوم كيا هوا كه حو اليكاثروار لسك فائنل جب کر سامنے آئی جس میں ١٥٠ بولنگ اسٹيشن هين تقريبا ڏيڙه لاکھ لوگوں کا نام اس میں سے خارج كرديا كيا ميرا اندازه ذيره لاكه هے زیادہ بھی ہو سکتا ہے۔ <sub>ے</sub> ہ ہزار كم بهبي هو سكتا هـ مين مثال كے طور پر پیش کرتا هوں۔ پولنگ اسٹیشن نمبر . ہ ہے جو سیلم پور کی کانسٹی۔ ٹیونسی ہم کے اس میں ڈبل اسٹوری ڈی۔ ڈی۔ اے۔ کواٹرس آتے ہیں 🖰 مکان ۱۹۰ سے ار کر ۳۰۰ تک دئیں گئے ہیں۔ اسمیں میں آپ کو دکھاتا حاهتا هوں که حو نان مسلمان کے مکانات هیں وہ اس کے اندر شامل هیں۔ سین بتانا حاهتا هول که مکان نمپر ۱۹ شامل هے . ب اور ۲۱ شامل نہیں ہے کیونکه اس میں مسلمان رہتے ہیں۔ مكان نمير ٢٠ شاسل هي كيونكه ذان مسلم رهتر هنين ليكن سه شامل فمهيريه ھے۔ اس کے بعد مکان نمبر سم سے لنے کر وہ تک ک یه حال ہے که سم شامل ہے ہم سے مم تک غائب ہے۔ یه اس کانسٹی ٹویینسی کا حال ہے۔ اسی طرح سے وہ کا بھی یہی حال ہے۔ اور ۱ ہ کے بعد ، میں بھی اسی طرح۔ سے ہے۔ اس کے بعد اورکانسٹی ٹیوینسنی هين جنكا نمبر هے ٥٥٠ وهـ وسر ٥٠٠ - ٥٠٠ اور ۸۲ میرد ایک مثال دینا هون وس سیلم پور ایکسٹنشن سیل ۸۵ نمبر کی 🐃

كانسشى ئيوينسى ه كه بد اور كهدي. الك الكالولاتك مندر اينذ اكهاؤه نیو سیلم پور۔ هاؤس نمبر ۲۰۰ سے ۲۰۰ تک مے سیکڑوں سکانات اس کے اندر هيں۔ سکانات موجود هيں مجله موجود ہے الیکٹورل کارڈ بھی موجود ھیں۔ اور الیکشن کا یه پوراکچا چٹھا بھی موجود ہے اور قارم بھی چھاپ رہے ھیں تو کیا ان سیکڑوں مکانات میں ایک بھی ووٹر نہیں ہے؟ ووٹرون کی حگہ پر نن د کهایا گیا هـ یه ساده کاغذ سی آپ کے سامنے پیش کر رہا ھوں۔ اس کے علاوہ سیرے پاس قدوائی نگر کا معامله ہے جہاں پر نام نکال دئے گئے عيں۔ ميں جاننا جاءتا هوں كه كيا البكشن كميشن كو اس بات كا اختيار ہے کہ وہ اپنیر طور پر یہ طے کرلر که کس ایریا کے اندر فارن نیشنل رھتے ھیں اور ان کے نام اینویٹ کرنے کے بعد اینومریشن کارڈ دینے کے بعد ان کے ناموں کو الیٹورل رول سے خارج کر دے ؟ یہ غیر قانونی کام دلی کے الیکشن کمیشن نے کیا ہے۔ اس سے بهی زیاده دلچسپ بات ایک اور ییــ ایک شخص ہے جس کا نام ڈاکٹر محمد ضياالصديقي هے اور وائف كا نام جبين بيكم ہے۔ اس شخص كا نام اليكثورل رول سے جارج ہو اگیا۔ اس نے اپریل ۱۹۹۲ کے اندر قارم یہ بھرا۔ اسکو جو جواب آیا ہے وہ بڑا حیرت انگیز جواب ھے۔ اس کی بیوبی بعیمار رہ سال سے ایل۔ این۔ حر۔ پی۔ هاسپیٹل من حو ایک سرکاری اسپتال ہے۔ اس میں

ا اسٹاف بنوس کے طور پر کام گررھی ہے۔ نکالے گئے میں میں نے یہ مسلم راجہ | اس کو الیکشن دفتر نے ۱۲۰۰۸-۹۳ سبھا میں بھی اٹھایا تھا۔ مجھے دکھ 🕴 کو ایک خط بھیجا ہے جس کا نمبرہ۔ ہ که چیر سے کلیر کٹ آدیش سر کر ای این او- امس/ سر ایس ممر کو ہوگئے کہ اس تمام معاملے کی 🕴 ہے۔۔۔، آنس آف دی رجسٹریش آفیسر سيلم پور اسمبني كانستى ٹيونسى۔ اس میں کہا گیا ہے کہ آپکا فارم۔ - وحيكك كر ديا كيا هـ اس لئركه آب غير ملكي هيل كيا البكشن كميشن کو اس طرح کا کوئٹی آرڈر دینے کا اختیار هے؟ ڈیڑھ لاکھ لوگوں کے فام اس طرح سے کاٹ دئے گئے ہیں۔ اور انکو فارن نیشنل بنا دیا گیا ہے۔ اور یه سب کرنے کے بعد یه الیکشن کرائے گئر ھیں۔ شربی حکدیش ٹانٹلر ھمارے سينثرل كيبتيك منسثر هييء المهون نے باقاعدہ ایک پریس رابیز دی ہے حس میں الزام لگایا گیا ہے کہ۔

The BJ.P. in connivance with some officers in the Election Commission struck out 25 percent of the voters from the electoral roll of the Sadar Bazar Parliamentary constituency.

یعنی میں تو ایسٹ دلی کی بات کر رہا ہوں۔ جس میں جمنا پار کے ڈیڑھ لاکھ لوگو*ں کے* نام نکال دئر گئے اور صدر کی کانسٹی ٹیوینسی ہے حِكْدَيْشُ ثَائِثُلُرُ صَاحِبُ لَمِ تَمَامُ ذَاكُو مینش پیش کئے هیں۔ اور پچهلے الیکٹرورل رول کو نگال کرکے ۱۹۹۱ کے، اس کی تلنا ۱۹۹۳ سے کی ہے۔ ایک لاکھ سب ھزار سرسہ فلہ

انکی بازلیمنفری کانسٹی ٹیوینسی سے حانکاری کی حائے۔ اس کی انکوائری کی جائے۔ اور انکوائری کر کے ہاؤس 🚽 میں اس کی رپورٹ دی حائر۔ یا اس پر اسٹیٹمینٹ دیا جائے به ریکارڈ سے جیک کیا جا سکتا ہے۔ محرمه ڈپٹی حیرپرسن نر اس پر باقاعدہ آدیش جاري كيا۔ آج يه آرڈر دئے هوئے پانچ چھ دن ہوگئر میں۔ یہ سب ہے ایمانی کی گئی ہے ناجائز اختیارات سے۔ آج لوگ مبارکیاد پیش کر رہے ہیں۔ کہ دلی کے اندر پرامن الیکشن ہوا ہے۔ مبارکیاد کے مستحق وہ اوگ ہیں۔ دس لاکھ لوگ میں کہتا ہوں که دس لاکھ لوگ، اگر سات کانسٹی ٹیوینسیز سے ایک ایک لاکھ اور ڈیڑھ ڈیڑھ لاکھ لوگ نکالے گئے ھیں تو تقریباً ، الاکھ لِوگوں کے نام نکالے گئے ہیں اور جن ، الاکھ لوگوں کے نام نکالر گئے میں انہوں نے کوئی جھگڑا نہیں کیا۔ کوئی فساد نہیں کیا]

मगर वह जाड़ते तो यह इलैंक्शन पुरम्मन नक्षें होता । मुखारक के मुस्तद्दन इलैंबकन कमीशन के जिम्मेदार नहीं हैं, मुबारकबाद के मुस्तइक वह 10 लाख वोटर्स हैं जिनका नाम निकाला गक्षा है और जिन्होंने खासीको से कड्डा घंट री लिया । मोहतरम, में अस्तना चाहता हु कि 10 लाख लोगों का नाम **निकासने** 

<sup>†[]</sup> Transliteration in Arabic Script.

के बाद को दिस्सी के अंदर इंतिकशन हुए हैं जीर जो अर्सेवली बैठी हुई, क्या आप उसकों लीगल करार दे सकते हैं? दो लाख लोगों को लेकर हम लोग सुप्रीम कोर्ट में जाने की बात कह रहे थे तो कोर्ट ने बाकायदा आदेश दिया कि आप इंतिकशन कमीशन में जाओ और इंतिकशन कमीशन ने क्या किया? मैं जानना चाहता हूं कि यह पावर इंतिकशन कमीशन को कही से दी है? आप जो यह बिल लाये हैं इनमें इन कींजों का अक्तियार नहीं है।

المأشري عمد افضل عرف م \_ أفضل "حاری"؛ اگر وه حاهیے تو یه البكشن ير امن نبين هوتا مبارك كے مستحق الیکشن کے ذمہ دار نہین هیں سیار کباد کے سسنحق وہ ، الاکھ ووٹرس ھیں حنکا نام نکالا گیا ہے اور جنہوں نے خاموشی سے کڑوا گھونٹ پی لیا \_ محترم میں حانثا حامتا ہوں کہ 🔒 لاکھ لوگوں کا نام نکالنے کے بعد حو دلی کے اندر الیکشن ہوٹر هيں اور حو احبيل بيٹھي هوئي ہے کیا آپ اسکو لیگل قرار دیے سکتر هيں ۔ دو لاکھ لوگوں کو ليکر هم لوگ سپریم کورٹ میں جانے کی بات کر رہے تھے تو کورٹ نے باقائدہ آديث دياكه آپ اليكشن كميشن مين حاؤ ور اليكشن كميشن نر كيا كيا ـ مين حاننا حاهما هول كه يه ياور اليكشن کمیشن کو کہاں سے دیکئی ہیں۔ آپ یه حو بل لائر هین انس ان حیزوں کا اختیار نہیں ہے ۔]

उपसमाध्यक (भी मोहम्मद सक्काम) : 14 मिनट ज्ञापकी पाटों के हैं और श्री राम जेंटमलानी का नाम भी है। आप 8 मिनट बोल चुके हैं। ्रश्री सीहरमद सर्कजन उर्च कीन सर्कजन : मैं दो मिनट में सरम कर रहा हूँ।

मोहतरम, में सिर्फ यह जानना चाहता हूं कि यह जो प्रादेश इलैन्शन ममीशन ने जारी किया है यह उसने किस बुनियाद पर जारी किया है ? क्या उसको यह प्रक्तियार है ? क्या है। मिनिस्टर साहब से मालूम करने की कि उस प्रादेश का क्या हुआ जो यहां चैयर से हुआ था। होम मिनिस्टर साहब का कहना है कि यह काम भा मिनिस्ट्रों का है। में नहीं जानना कि यह काम किसका है। में नहीं जानना कि यह काम किसका है। में ती सिर्फ इतना जानना चाहता हूं कि जिन 10 लाख लोगों के नाम बोटर निस्ट से निकाल गये हैं उन 10 लाख लोगों के नाम क्षा आपसल किये जायेंगे और यह बेईसाफी कब खत्म करेंगे ?

श्रासिर में मैं यह बात कहूंगा. (स्पवधान).. असम में 30 लाख लोगों के नाम निकाल गये हैं। लेकिन जिस बीज के सबूत मेरे पास हैं— समम में तो 30 लाख लोगों के निकाल गये में इसकी ताईद करता हूं लेकिन इस बबन में प्रापत्ते यह तकका करता हूं कि श्राप इनिकान कमांशन से पूछें कि उसने किस बुनियाद पर यह गैर कानूतों काम किया है। श्रगर इसका सबूत श्राप चाहुँगे तो में श्रापकों पेण करने के लिये तैयार हूं।

गोहतरम, दूसरी बात मैं यह कहना चाहता हूंगे लाँ मिनिस्टर की तब्ज्जह इत जोर दिलाना जाहता हूं कि 8 दिसम्बर से लेकर 22 दिसम्बर तक फार्म-6 अरने का समय दिया गया है। इलैक्शन कमिक्सर साहब ने कहा कि रिवीजन किया जायगा। मैं नहीं जानता कि उनकी रिवीजन की डेफिनेशन क्या है? लेकिन सभी तक केवल 8-10 हजार फार्म ही जमा कर पाये हैं। इसलिये में आपसे गुजारिश करूंगा कि आप इलैक्शन कमीक्षन पर दबान डालें या उमको इन्फार्म करें कि आपने इसमें ज्यादा बबत नहीं दिया। यह 22 तारीख जो आखिरी थी है, इसको बहाया जाये। अगर यह तारीख नहीं बहायी गई और जायज हिन्दुस्तानियों को उनके हकों ने

<sup>†[&#</sup>x27;] Transliteration in Arabic Script.

महरूम किया जामेगा तो मैं इसके खिलाफ बाकायदा तहरीक चलाळना और मैंने ऐलान किया है कि अगर्र कल साम तक इसका ऐलान नहीं किया जाता ही मैं परसों दिल्ली में इलैक्सन कथिकार का घेराव करूंगा, यहां जाकर उनकी काम नहीं करने दंगा इस तरह से लाखों लोगों को उनके बुनियादी हक से महरूम महीं होने दुंशा। मैं बाहता है कि ला मिनिस्टर इस पर गीर करें और इ सबरे में बिस के अंदर कोई ऐसा शोविजन भी उाल दें साकि ऐसा नाजायज काम नहीं सके। ताराफ के पुल बाधे जा रहे हैं इलैक्शन कमीशन के, लेकिन यह बास फिरके के लोगों के इलैक्टरोल को काटने की साजिश है। में नहीं चाहता हूं कि मैं ऐसा इल्जाम लगाऊं को ग्रामतौर पर बहुत से लोगों पर लगाया जाता है। ग्रागर वे दस इल्जाम से बचना चाह3े हैं तो वे ६स नाईसाफी को दूर करें और टोडली इसका रिशीजन करें जिनका वोटर लिस्ट से नाम निकाला गया है। यह एक सेंड्न मिनिस्टर का इल्जाम है, यह मेरी बात नहीं है । मैं तो एक पार्टी से ग्राया हुना मेंबर आफ पालियामेंट हूं। मैंने ओ चीज कही है वह अपनी जगह पर है। लेकिन अगर कोई केबिनेट मिनिस्टर कोई करत कहें और वह दिल्ली के इलैक्कन धाफिस पर यह इल्जाम लगाये कि वह भारतीय जनता पार्टी का दल्लर बन गया है और बहां बैठे हुए सोग एक नरफ तो। गवर्गमेंट धापा इंडिया से सनस्वाह ले रहे हैं और दूसरी तरफ भारतीय जनता पार्टी के इशारों पर साख काम कर रहे हैं तो इसकी रोकना चाहिये और इसकी रोकने के लिये शेषन साहब को फौरी और पर मैदान में प्राकर कम करना नाहिए।

أ[شربي محمد افضل عرف ما افضل : میں لاو منٹ میں ختم کر رہا ہول مجترم مين صرف يه حانثا جاهتا هون که ید جو آدیش الیکشن کمیشن نے جاری کیا ہے یہ اس نے کس بنیاد ر جاری کیا ہے۔ کیا اس کو یہ احتيار هيد لا منستر صاحب اس كا جواب دیں۔ میں نے کوشش کی هوم منسٹر صاحب سے معلوم کرنر کی کہ اس آدیش کا کیا ہوا جو یہاں جیر سے ہوا تھا۔ ہوم منسٹر صاحب کا كمنا هے كه يه كام لا منسش كا هيـ میں نہیں جانتا کہ یه کام کس کا هے۔ میں تو صرف اتنا جاننا ساھنا ھوں که جن ۱۰ لاکھ اوگوں کے نام ووار لسٹ سے نکالے گئے ہیں ان ، ، لاکھ لوَگُوں کے نام کب شامل کئر جائینگے اور یہ نے انصافی کب ختم

آخر میں میں یہ بات کمونگا ..... والمداخلت است السام مين . ب الاكه لوگوں کے نام نکالے گئے ہیں لیکن جس جیز کے ثبوت میرے پاس ھیں آسام میں تو ۔ ۳ لاکھ لوگوں کے نکالے گئے سیں اس کی تائيد كرتا هول ليكن اس وقت مين آپ نے یہ توقع کرتا ہوں کہ آپ الیکشن کمیشن سے پوچھیں کہ اس نے کس بنیاد پر یہ غیر قانونی کام کیا ہے۔ اگر ا**س** کا ثب**وت آپ** چاہیں گےتو میں آپ کو پیش کرنے کے اپے تيار هوں۔

معترم دوسري بات مين يه كمنا جاهتا هوں۔ میں لا سنسٹر کی توحد اس طُرف دلانا چاهتا هوں که ۸ د سمبر سے ایکر جہ د سمبر تک فارم یہ بھرنے ک سمر دیا گیا ہے۔ الیکشن کمشنو

<sup>†[ ]</sup> Transliteration in Arabic Script.

صاحب نے کہا ہے که رویزن کیا ایسا کوئی الزام لگاؤں جو عام طور پر جائے گا۔ میں نہیں جانتا کہ ان کی بہت سے لوگوں پر لگایا جاتا ہے۔ اگر رويزن كي لمينيشن كيا هـ ليكن وہ اس الزام سے بچنا حامتر میں تو وہ اس نا انسانی کو دور کریں اور ابهی تک کیول . ۸-۱ هزار فارم هی جمع کر پائے ہیں۔ اس لئے میں آپ ٹو ٹلی اس کا رویزن کریں جن کا ووٹر لسٹ سے نام نکالا گیا ہے یہ ایک سے گذارش کرونگا کہ آپ الیکشن سينثرل منسار كا الزام هي يه ميري كميشن پر دباؤ ڈائين يا ان كو انفارم کریں که آپ نر اس میں زیادہ وقت بات نہیں ہے۔ میں تو ایک پارٹی سے نہیں دیا۔ یہ ۲۲ تاریخ جو آخری دی آیا عوا ممبر آف یازلیمنٹ هوں۔ سی هے اس کو بڑھایا جائے۔ اگر یہ تاریخ نے جو چیز کہی ہے وہ اپنی حگہ پر ہے۔ ایکن اگر کوئی کیبینیٹ منسٹر نهبين بزهائي گني اور حائز هندوستانيون کو ان کے حقوق سے محروم کیا ۔ائر کوئی بات کسر اور وہ دلی کے الیکشن گا تو میں ام کے خلاف با قاعدہ كشنر كے آفس ير يه الزام لگائر كه تحریک چلاؤنگا اور میں نے اعلان وه بهارتیه جنتا پارٹی کا دفتر بن گیا كيا ہے كه اگر كل شام تك اس كا ہے اور وہاں بیٹھر ہوئر لوگ ایک طرف تو گورنمنٹ آف انڈیا سے تنخواہ اعلان نہیں کیا جاتا تو میں پر سوں لر رهے هیں اور دوسرین طرف بهارتیه دلى مين اليكشن كمشنر كا گهيراؤ حنتا پارٹی کے اشاروں پر کام کر رہے کررونگا۔ وہاں جاکر ان کو کام نہیں ھیں تو اس کو روکنا چاھٹے اور اس کرنر دونگا۔ اس طرح سے لاکھوں کو دیکھنے کے لئے شیشن صاحب کو لوگوں کو ان کے بنیادی حق سے فوایی طور پر میدان میں آنا جاھئے۔] محروم نهين هونر دونگل مين چاهتا هوں که لا سنسٹر اس پر غور کرینگے اور اس بادر میں بل کے اندر کوئی ایسا پروویزن بهی ڈال دیں تاکہ ایسا ناجائز کام نہ ہو سکر۔ تعریف کے پل باندھے حارہے इलेकशन ھیں الیکشن کمیشن کے لیکن یہ خاص

فرقه کے لوگوں کے الیکٹورل کو کاٹنر

کی سازش ہے۔ سیں نہیں حیاہتا کہ

श्रीजनक्षेत्र प्रसस्य माथुरः में बा.जे.पो. के बारे में कुछ नहीं कह रहा हूं। लेकिन यह कहना चाहता हूं कि इलैन्सन कमीसन एक विक्षेत्र पार्टी का दफतर बन गया है, ऐसा कमीश्चन पर लगाना शलत है इसको डिलींट करना चाहिये । यह परपंरा के खिलाफ है कि इस प्रकार का सीधा आयोग इलंक्शन कमीक्षन पर लगायाः आये । हम कितना की क्रिटिसाइन करें उसके शोसीबर केर

लेकिन इस तथा मही कर सकते। इसलिये ऐसा नाक्य निकाल वेना पाहिये। भी मोहम्मद भक्तल वर्षे मीम अफजम: मैंने यह आरोप नहीं लगाया। कैविनेट मिनिस्टर ने सारोप लगाया है और सारे मखारों मैं छपा है।

﴿[شری محمد افضل عرف م۔ افضل : میں نے یہ آروپ نہیں لگایا۔ کیبنیٹ منسٹر نے آروپ لگایا ہے اور سارے اخباروں میں چھیا ہے۔]

वी अवसीश प्रसाद नाषुर : कहना नहीं चाहता लेकिन कह दिया । मैं कोई इले-स्थान कमीकन का संरक्षक नहीं बन रहा हूं लेकिन फिर भी यह प्रोसीजर है भगर मैं कहूं कि मैं कहना तो नहीं चाहता लेकिन स्थाप बेहद नामाकूल भादमी हैं। तो स्था बात हुई ? कह तो दिया ।

भौधरी हरि सिंह (उत्तर प्रदेश) : महोदयः सदन चीफ इलेक्शन कमिश्रवर एंड प्रदर इलेक्नश कमिश्नसं कंडीमंस भाषा सर्विस के बारे में जो शहया-देश जारी हुआ। या, उसको बिल के रूप में लाकर, उसकी कानून बताये जाने के संबंध में इस पर विचार हो रहा है। यह जो बिल है य**ह बहुत ही साम**यिक है और मुझे यह कहने में कोई हिपक नहीं है कि दिरोधी दल के लोग बराबर, लगातार यह मांग कर रहें थे कि कमीसन को मल्टीपल यानी कई सदस्यों का होना चाहिये। ये अपनी कांग्रेस पार्टी को केन्द्रीय सरकार को बचाई देना चाहता हं कि उन्होंने विरोधी दलों की और से लगासार जो पार्लियामेंट में मांग चली ब्रारही थी, उसको स्वीकार कर लिया और इसके लिए फ्राध्यादेश जारी किया । यह ठीक किया इसमें युनियादी मुक्दा यह उठता है कि एक ब्रादमी कितना भी मकलमंद क्यों न हो, किसना भी बुढिमान क्यों न हो, कितना भी एक्सपीरियंस्ड क्यों न हो, उसको कितना भी ब्योरेटिकल और प्रेक्टीकल मोलेज हो, जब तक वह इन्सान है, वह गलती का पुतला है, उससे गलती हैं। सकती है। बास्त्रों में भी कहा गया है भीर विशे भी को कास समझ वृक्ष करके तथा है महिता कर के होता है नह विस्कृत परफ्रेंक्टनेत के पास पहुंच जाता है। मैं कहना बाहता हैं कि एक प्रादमी से बेहतर दो-तीन प्रादमी होते हैं। कभीक्षन को तीन सदस्यीय जात कर सरकार ने प्रकाश काम किया है। प्रव समसे सवाल वह पैदा होता है कि यह काम राष्ट्रपति जी ने संविधान के प्रनुसार किया है। हमारे संविधान में लिखा हुआ है कि यह जो कमीक्षन है, यह कई सदस्यों का भी हो मकता है। यह संविधान में लिखा हुआ है। यह संविधान में लिखा हुआ है।

यह संविधान को ताक पर एव कर नहीं हुआ। है। सवाल यह पैदा होता है कि करीशन के सदस्य जो दूसरे बने हैं, उनकी सर्विस कंडीशेंस जो कमिश्नर की हुमा करती है उसी के बराबर हो या घलन से रही आए, उसकी सर्वोज्जिन या मातहत रखा जाए या सलाहकार माल रचा आए, मैं इससे एम्री नहीं करता हं। मैं यह मानता हूं कि की शन में जितने भी सबस्य हैं उनका स्टेटस बराबर होना चाहिये, उनको बराबर के इमालुसंट्स, बराबर की तनस्वाह . उनवी हो रिस्पेक्ट देनी चाहिये, उनके डिसिजन को माना जाना चाहिए, उनकी महसा मानी जानी बाहिये। सुप्रीय कोट की मिसाल देना चाहता हूं। मंखी महोदय खुद ला मिनिस्टर है, हिन्दुस्ताल के जानेमाने पेक्टिसिंग लायर हैं, सुप्रीम कोर्ट में गेजीरिटी डिसिजन होते हैं। श्राप आनते हैं। कि इलेक्जन कमीत्रम में भी बहुत सी नाटी घोव्लम्स बाएंगी, ादिययां ब्राएंगी, उनको मिल् जुल कर के जो ोजोरिटी फैसला करे वह फैसला माना जाता चाहिये और उसको लागुकिया जाना चाहिये। एक ही भ्रादमी को सर्वोच्च सक्ता, क्राक्ति देना गुनासिय नहीं है। यह तो उसी तरह से जैसे बिटिश कैंबीनेट के बारे में कहा जाता है कि वहां का प्राइम भिनिस्टर फस्टं घमेंग इक्श्रस्त्र है। कशीक्षम के चैद्यरगन श्राप बनाना चाहते हैं सो वे रहें और रहते भी हैं तो उनको औरों के बराबर रहना चाहिये उनमें और दूसरे जन्मों में कोई फर्क महीं होता वाश्विये । उनका स्टेट्स, सहस्रियतें, रहन-सहन की सरकारी

<sup>†[ ]</sup> Transliteration in Arabic Script.

**दुविकारं को** मिलती हैं, उनकी ग्रथारिटी और तथा उनके भ्रार्डर्ज की पालना में कोई भी भेद नहीं होना चाहिये, फर्क नहीं होना चाहिये। सर्विस कंडीशस बिल्कुल परफेक्ट बना देनी चाहिये। इस सिलसिले में प्रापको फिर से ब्रध्यादेश लाने या कानून बनाने की क्रावश्यकता पड़ती है तो फिर इसकी क्राप स्टडी कर नौजिने। फिर स्टडी करके इसको आप लासक है है। कोई फर्कनहीं पड़ता है। एक धादमी के बारे में मुझे एक मिसाल याद ज्ञाती है जो मैंने कभी पड़ी **वी। सर माइजक न्यूटन** एक जाने-माने वैज्ञानिक थे। उनके घर में दो बिल्लियां ग्राया करती थीं। एक छोटी थी और एक बड़ी थी। एक जरा ज्याद मोटी थी। सर धाइजक न्यूटन साहब कितने बड़े विद्वान थे, बुद्धि के देवता थे, उन्होंने ग्रपने नौकर को हुनम दिया कि दो बिल्लियों के लिए जो घर में प्राप्ती है फ्रासानी ते था सकें इसलिए दो दरवाजे बना दिये जाएं।

श्रीमती सरता माहेश्वरी (पश्चिमी बंगाल): दो नहीं तीन बिल्लियां थीं। (श्रयक्षान)

बौध है हिर सिंह: हमने तो दी पढ़ी हैं (व्यवधान) मालूम होगा, हमने दो पड़ी हैं (व्यवधान) चलो हम तीन ही मान नेते हैं। खैर इससे मेरी बात नो और भी बल मिला है। तो इतने वड़े विद्वान होने के बावजूद भी जबकि एक बड़े मुराख में से तीनों बिल्लियों ग्रासानी से निकल सकती है, उन्होंने यह हुक्म दिया कि तोन मुराख बना दिये आएं जिससे तीनों बिल्लियों ग्रासानी से ग्राती—जाती रहें। यह आप जानते हैं जितने बड़े ग्रादमी होते हैं उतनी बड़ी गलती भी करते हैं। बड़ा ग्रादमी जो कहा जाता है उसका घर, रहन सहन का स्तर भी बड़ा होता है। ग्रापने ग्राद को देखा होगा, ईगल का बीसला बड़ी जंलाई पर होता है। यह

सारी बीं को देख नहीं पासा है। इसका मतलब यह होता है कि जो हैंड होता है वह प्राम तौर पर प्रोक्सन्त की बारीकी में क्टिल में जा नहीं पाता है। इसलिए तीन चार सदस्य प्रगर रहेंगे तो थोड बेयर हर बास्पेक्ट, हर पहलू, हर नजर, हर दृष्टिकोण से देखेंगे — कुछ पोलिटिकल भी होगा, कुछ ध्वीरेटिकल होगा, कुछ उतका एक्सपीरियंत होगा। यह सब मिलाकर एक नया स्वक्प मा जायेगा। मुझे खुशी है कि जो मेम्बर मनोर्ता किये गमे हैं, माननीय मंत्री जी ने बड़ी सहलियत के साथ कराये हैं। वे सब से बेट्डीज के लेविल के हैं इसे एक्सपीरियंस्ड सेकेट्डीज हैं, माई. ए. एस. के हैं। पुराने एक्सपीरियंस्ड सोकेट्डीज हैं, माई. ए. एस. के हैं। पुराने एक्सपीरियंस्ड मादमी है। व्यालीफिक बन, एक्सपीरियंस्ड की किसी मायने में उनमें कोई कमी गहीं है।

जो क्षिमन्तर हैं, हिब्बेंड ग्राटोनामस बार्डा हैं, रिस्पेक्टेड हैं। उसके लिए जैसे ग्रादािमयों को ग्राव-श्यकता थी वैसे ही ग्रावमी नियुक्त किये गये हैं। इसके लिए भी मैं सरकार को बधाई देन खाहता हूं। यह कोई खिलवाड़ नहीं किया गया है। इनको महत्ता, इनकी ग्रहमियत और इस काम की जितनी श्रहमियत है उसके लिहाज से ये मनोनीत किये गये हैं। यह वड़ी प्रकंसा की बात है।

यह जो बिल है इसको तो पास करना ही चाहिए। पास होगा ही इसलिए कि इससे अच्छा सुझाव क्या हो सकता है। मैं इसी मौके पर दो तीन बातें कहना चाहता हूं। हमारे साथी कह रहे थे कि इलेक्सन, चुनाव इस बार घ्रक्छे नहीं हुए । मैं भहना चाहता हूं कि इस बार चुनाव बहुत ग्रन्छे हुए। बड़ी सहलियत के साथ हुए। इसका सब्त यह है कि कितने बड़े पैमाने पर परसेंटेज प्रापः बोट पड़ा। इससे अंदाजा सभा सकते हैं कि कितना स्मृयली इलेक्सन की फंक्सनिंग हुई, कास्टिंग आफ वोट की हुई। यह प्रपने में एक बड़ा प्रशंसनीय पहलू है। इलेक्शन कभीकर की ये सारी चीजें थीं हालांकि इलेक्शन के दौरान इलेक्शन कमीशन, के नये प्राय्त्रम्स ग्राये । रोज स्टेटमेंट, बयान, कोर्ट-कभेहरी जाने स्था-स्था चलता रहता था। वी चीजें बाइमेदिकली बापीएक चल रही थी। उलेक्शन की फंक्झनिंग भी चल रही थी, फील्ड के ब्रन्दर, पोलिंग स्टेशन्स के अंदर, वसरा कोर्ट में भी, स्टेट-मेंट्स में भी, प्रापस में कश्रीशन के मेम्बर्स में

क्षगड़ेवाकी भी चल रही थी। यह सब होने के बाद भी उलेकान का काम बड़ी स्मूचली चला, बहुत अच्छा चला। यह काबिले सारीफ है। कहते हैं कि बड़े झादमी जब नहते हैं तो समझादारी से लड़ते हैं। लड़ाई भी हुई सेकिन काम सफर नहीं होने दिया। इसलिए कहते हैं कि जब बड़े लीग, मनुभवी लीग, विद्वान लीग युद्ध करते हैं तो की मूल है उसकी बरबाद नहीं होने देते हैं।

इलेक्शन के दीरात जो भच्छा काम हुन्ना, फंक्शनिंग हुई मैं चाहता हूं कि इस करह के काम में और सुधार हो इसलिए एक-दो और सुझाव देना चाहता हुं इस मौके पर। अब इलेक्जन में जो इंडिपेंडेंट कैन्डोडेट हो जाते हैं इसमें एक नयी कीमारी ग्रा गयी है साजनीय मंत्री जी और कह यह है कि जो पैसे वाले कैफीडेट्स हैं वे अपने अपने काउंटिंग एजेंट्स टेब्स पर था काते हैं। में इलेक्शन नहीं लड़ते हैं, कोई काम भी नहीं करते हैं। महत्व इसलिए दे कैन्डीडेट बन जाते हैं, एक हकार, दो हजार कपने या दि सिन्धोरिटी फीस वेकर जिससे निशान मिल जाता है कि नाउं-टिंग के बक्त में वे एक सीरियम कैन्डीडेंट के लिए के लिए हेल्पफूल रहें। अब यह जो बीमारी है इसको कैसे दूर करें। इसका वैरीमीटर कहां से धामेगा। कैसे इतको वीड प्रांख्य करेंगे। यह प्रान्तग श्रपने में है। इसका कुछ न कुछ निशंकरण करना चाहिए - याती यह है कि धगर उनको कीट का परसेंटेज कम मिलता है तो ने कबी बस साल तक कैन्डीडेट न हों या कुछ न कुछ रास्ता ऐसा निकालना चाहिए के सिये इंडिपेंडेंट कैन्डीडेट या ऐसे एजेंट को सिर्फ काऊंटिंग एजेंट बनने के लिए कैन्डीइटेट बनते हैं भीर बनाये जाते हैं ये बत्म हो काएं।

इलेक्शन में जो बोट कास्टिंग के लिए ब्राइडें दिटी कार्ड या स्लिप यो बाती है यह बड़ी इल्पिफ़्ल होती है। हमते वेचा कि जिस कैंग्बीडेंट की आड़डें-दिटी स्लिप मीजट नी बड़ी पर क्यांबा बरसेंटेंज अन्य कोटिंग हुआ और तेकी से हुआ। लोगों बड़ी दिलचर्सी सी। घर में पविद्यां गयी। लोग कहते ये पर्जी हा गयी है तो हास कोई दिस्कत नहीं पड़ेगी। माननीय मंत्री जी मैं कहवा हूं कि हर इंडिनीजुअल कैन्द्रीडेट का इस पर बहुत रूपया खर्च होता है-को सीरियस कैन्डीडेट होते हैं। हर एक नहीं करता है लेकिन और पार्टी के सीरियस कैन्डीडेट्स होते हैं जो कन्टेसटेंट्डंस होते हैं ये सब पचिया बनवाते हैं। इसमें लाखों भ्यया चला जाता है। पिन्धों में कभी कभी सही रूप से नाम नहीं भा पाते हैं। मेरा ग्रापसे भाग्रह है कि कैन्डीडेट्स में बाहे प्राप कोई फीस रखदा लीजिए लेकिन सरकार या इलेक्सन कमीणन धपने तौर पर माइ-इंटिटी स्लिप बनाकर घर घर पहुंचाये। इससे बर्च भी कम हो जाएगा भौर इलेक्शन में कोटिंग का का जो परसेंटेज है वह भटे बढ़ेगा। इसके लिए इंडिबीअअल्स को बनाने की जरुरत नहीं है बल्कि अबद कर्माशन इनको बनवा ले भीर बंटबा ले। गांव गांव में मकरेर करे और अभहे गांव के प्रवान के जरिये बंटबाये या कोई न कोई ऐसी मशीन या ऐसा अपरेटस निकाले कि केन्ड्रोडेट का जी साओं श्वया बरबाद होता है सीर बड़ा पैसा समता है बंटवाने में भी तैयार करवाने में भी नुनिया भर की मसीवर्ते बड़ी रहती हैं, प्रेस में छपता नहीं है, छोटी छोटी पाँचयां होती हैं, कई प्रेस काले लेने को तैयार नहीं होते हैं--बह न हो। कैन्डी-हेटस के सामने जो बड़ा मेल्टल टार्चर रहता है बह तो वही जातता है जिसने कमी लोकसमा का चुनाब लड़ा हो।

प्रसेवला का भुनाव सड़ा हो, वह यह जानता है। हम तो प्रसेवली का भुनाव भी लड़ मुके हैं और जीत भी चुके हैं। पालियामेंट का लोक समा का भी चुनाव लड़ मुके हैं और जीत मुके हैं तथा हार भी चुके हैं। यह सब मुनीवत पर्वियों की है। इसका भी मालनीय मंत्री, जो कोई उपाय निकाल दें। ती वंग प्रच्छा है।

तीसरी को सर्चे का बात है, ही, एतः शेषन से बहुत लोग नाराज हैं. लेकिन उनकी दो-तीत कीओं से म कामल है और मैं उनकी काबिले तारीफ व्यक्ति मानता है। एक तो उनका इस धमकी से कि भगर तुम गढ़-बड़ करोगे तो इलैक्सन कैसल हो जाएवा । इसने बड़ा नानू का सा काम किया है। इसको कुछ भी कहते रहिए य्योरेटिकल ग्रास्पैक्ट, वह थ्योरी वाले यानी क्या-क्या निकालते रहते हैं कैटे-बैठे ऐसे सोल्यूजन बहुत हैं हमारे गोलिटिक्स में और प्रैक्टीकल पोलिटीशन जो फील्ड में जाते हैं, मैदान में जाते हैं, जो धूल-डस्ट चाते हैं और खरी-खोटी देहात में मुनते हैं, ऐसे पोलिटीशन बहुत कम हैं। लेकिन सब जो गणित लड़ाते रहते हैं ऐसे ही बैठे-बैठे जो उनको ध्योरी सहरे भवनारों में निकलती रहता है, मैगजोन में निकलक्षी हैं, टेलीविजन-रेडियो में भो घात; रहता है। सारे मोडिया में रहता है, लेकिन उसका प्रैक्टीकल ग्रास्पैक्ट बड़ा कम होता है। हो मैं यह जो कह रहा भा अर्जे के बारे में कि इतना करोड़ों तक का एक-एक असेवलो का ऐसा भी मिसाल मिलने में, कोई बूंदने में तो अरुर मिल जाएगी<sup>" ।</sup> जिनका 50-50, 40-40, 20-20 लाख की बात तो छोड़ दीजिए कितना रूपया कार्च हो जाता है और उनके मामने दूसरे कैंबीडेंट्स का जमना मुक्किल हो जाता है। हर चौराहे पर, हर उस जगह जो यानी यह कहते हैं कि खर्च कैसे मध्तूम पड़े, मेरा बड़ा सीक्षा सा तरीका है। में कहना चाहना हूं कि उसके जो दीवारों पर. लिखे हुए हैं उनको काउंट कर लीजिए।जी उनकेबड़े कटब्राउट लगे हैं, उनको देख लीजिएगा।जो पब्लिसिटी के दूसरे पोस्टर हैं उनके नमूने हैं वे कोलैक्ट कर लीजिए। कौन सा मुक्तिल पड़ताहै। एक स्पे-सेफिक केस बना लीजिए। उसे देखिए तो इसपे साफ माल्म पड़ जाएगा कि वह कितना हिसाब बताता है। पोस्टर कितने छपे हैं, किस वैरायटी के हैं और कितने छपे हैं। इससे मालूम पड़ जाएगा कि इलेक्शन का कितना खर्चा है। भनाप-जनाप की जो परंपरा है और खराओ तो कुछ कम होती जारही हैं, लेकिन यह बहुत बढ़ रहा है। इसको कम करना चाहिए। इलैक्शन के दिनों में सराज पर पार्वदी रही। सरकारों ने

लगाई, , अण्डा किया । यह एक कल मी यहुत ल्याहरूनो कालोगर करना थाहिए।

मैं इस बिल का समर्थन करने से पहले एक बात और कहना चाहता हूं कि इलैक्सन का को हमारा दनतर है, कमीशन के दफ्तर मू. पी. स्टैट में हैं दिस्ट्रिक्ट लैवल पर यह रेगुलर परमानेंट बॉडी दवतर हो गए । यब की बार मेरा जो प्रेस्टीकल एक्स-पीरिएंस है, मैं तो कैंडीडेंट नहीं था लेकिन मैंने कैंडीडेटस का बड़ा सभोटें किया और एक्टिवली मैंने काम किया । वह तैयार नहीं मालुम पड़ते हैं। प्रव मामुलो अमें डमेंट की जैसे ही लिस्ट आने की बात होती है वह जी बिल्कुल एवरेडी रहनी चाहिए अलगारी रखे रखे यह बोटर लिस्ट है, ये पोलिय स्पेशंस के नाम हैं। पिछले साल के ही रखे हुए। हैं। प्रव तो कंप्यूटराइण्ड भी भा गया दप्पतर में जाइए कुछ पता ही नहीं लग पा रहा है। मैं ऐसी ही एक-श्राध मिसाल बता सकता है । जहां वेटिंग कल 9 सर्जे होने बाली है, माठ बजे, सात बजे अरुहोने वाली है और रात के हीन अबे तक पोलिय का सामान ही नहीं विदा गया। कितनी बदइतजामी रही। इसकी वृजह क्या है। यह भी एक स्पेशलाइज्ड जॉब है इलैक्शन का डिस्ट्रिक्ट लैवल का मैनेज करना । प्रश्निकारी जिससे नाराज हुमा कि डिस्ट्रिक्ट मैजिस्ट्रेट उसकी बना दिया। जिले में दो ए. डी.एम. **होते हैं** देखा कि यह श्रन्छा नहीं है, मन मुताबिक नहीं है, उसकी बना दिया । होना क्या काहिए जी मेरा सुझाव है कि इलैक्शन भी यहां डेमोकेसी माफ इंडिया का इसैंशल पार्ट हो गया है। जैसे दूसरे इसैंशल पार्टस हैं दैसे हो इलैक्शन का भी मांगे। इसके लिए भी बाकायदा ट्रेनिगश्या घाफिसर रहने चाहिए। कुछ आक्रिसर्सको चन-जुनकरके इस काम के लिए देंड रखनावाहिए। और पहले से ही ट्रेंड रखना चाहिए उनको जानना बाहिए कि चुनाव में नया-क्या प्राञ्लम्य ग्रायेंगी और उनको कैसे हल करना है। यह कैसे करना है, वह कैसे करना है। जितनी चनाव में प्राब्लम्ब झाती हैं इसके लिए भी पहले से पार बैकप्राउंड नहीं है, उसकी हिम्मत नहीं, उद्यकी करेज नहीं है, तो वह मैनेज नहीं कर पाता। इसलिए माननीय मंत्री जी मेरा यह कहना है कि इस तरह के साफिसरों की द्रेनिंग भी बहुत अलब्यक है।

इन्ही अलफाज के साथ, मैंने थोड़ी सी जी कुछ भी बातें कही हैं, उनके साथ मैं इस बिल का बहुत

# ही तहै दिल के दिल के दिल के भी मैं इसका समर्थन करता है। अध्यक्षाव ।

SHRI RAM JETHMALANI (Ksn-nataka): about.

presence, he was good enough to tell this dignity of this mistake and change right course,

Sir, I do not wish to go into the con- a party to the setting up of an evil precedent. Ordinance on the advice of the Executive.

experiment was abandoned withii

four months. The expwiment was given up and We reversed back to the system of a single-memb commission of the Chief Election Com-. missioner. Now, Sir when for 1 am emboldened to speak and oppose the 50 years the Constitution like that hat approval of this Ordinance and support the prevailed, bow does it become necessary to motion of disapproval on two grounds, which legislate by an Ordinance? You can certainly I hope Mr. Bhardwaj, the hon. Minister, who wait for Parliament to assemble, introduce a is present here, will very carefull ponder proper Bill and seek the opinion of the House. The manaer in which this Ordinance was Last time when Mr. Bhardwaj spoke in ray issued is an invasion of the sovereignty and Parliament, House that he will treat the views of the circumstances which are not authorised by the Opposition with some amount of respect. I Coastitution, and, therefore, on the ground hope at least now he finds that his view is that this should not become an evil precedent wrong. It is never too late to admit one's for the future, I invite the disapproval of this House and the support of the Members of the Treasury Benches because they should not be

troversial question, whether there should be a Then, Sir, the second point which I wish to single-member commission or a multimember briefly mention which Mr. Bhardwaj will commission; On that there can be a very kindly take note of is that right or wrong serious controversy. Frankly, I cannot say that Dhanoa's case of 1991 was decided by. I I have made up my mind-Therefore, I do not believe, a Bench of two Judges but whether it wish to go into that question at all. But why I was decided by a Bench of two Judges or five am seeking disapproval of this Ordinance is Judges or eleven Judges. it is a judgement of that, first of ait, the Ordinance in this case was the Supreme Court of India . The Supreme an abuse of the Ordinance making power. Mr. Court construing arti-2le 324 has come to the Viren Shah has pointed out that the Con-conclusion that the Commissioners who are stitution entrusts the power of legislation to appointed are appointed for the purpose of Parliament. It is the Parliament which is assisting the Chief Election Commissioner; sovereign. Legislation is the business of and you cannot impose upon the rule of a Parliament. It is a very rare situation in which unani-fl. is decision. Their powers have to be the Executive exercises legislative power now changed, if at all, by a proper Consti-Ordinance making is an aberration which is utional amendment because the Ordinance tolerated in the Constitution as a matter of which has been issued and the Bill which s very serious emergency where almost heavens now setting to perpetuate the Ordtaance ays might fall and things might go but of hand and that there shall be a rule of majority. in other then the President intervenes and issues an words, the two shall be able to overrule the Chief Election Commissioner. But the present

Now, Sir, right from the time that the view of the Supreme Court s that this is not Constitution came into force, we have had a possible. The two Commissioners are in no situation of a single-member commission and position to overrule he Chief Election the single Chief Election Commissioner has Commissioner and. in act, the Chief Election satisfect torily discbarjed the duties of his Commisioner is entitled and has the office. There was a short experiment made in Constitutional right to override the advice of 1989 when they tried to create by notification the remaining two Commissioners. Now this a three-member commission. But the judgement of the Supreme Court might be wrong. But that

judgement can only be reversed by a larger that the House should disapprove of the Bench or by a Constitutional amendment. You cannot do it by a Parliamentary statute.

In fact, Sir, about a few days ago, I think it was almost last week that the two-Judge Bench has referred this issue to a larger Constitutional Bench. The larger Constitutional Bench may well decide that the earlier view was wrong in which event you are at liberty to press forward with this Bill and perhaps you will have not only the support of your own party but some Members on this side might also support the principles which I have said is a very controversial measure whether you should have a multimember commission and so on.

But, Sir, if you seek to pass this Bill today, then you are really trying to slap the Supreme judgement and trying to insult it, I suggest

motion. (Ends)

SHRI SUKOMAL SEN (West Bengal): Sir,. I rise to oppose the Disapproval motion and support the Bill. Sir, it is a long pending question. In fact, if you go through the debate that took place in the Constitution Assembly, at that time itself the Constitution-makers were thinking about the advisability of a oneman Commissioo, about its competence, about its fairness and Dr. Ambedkar himself had said that it was causing him headache and he told the, Constituent Assembly that it would cause headache to Parliament also. Sir, I start with what Dr. Ambedkar said. He said and I quote.: "My provision does contain nothing to provide against the nomination of an unfit person to the post of Chief Election Commissioner other Election or Commissioners. I do want to confess that Court in its face by telling them that we will these are very important questions and it has go ahead with the law though your view may given me a great deal of headache and have be to the contrary. Don't do that. It is an evil no doubt that it is going to give a great deal of precedent. Our Supreme Court is one headache in future also". This was the position institution where the highest integrity and at that time and (hat headache is still honesty fortunately still prevails. Don't do continuing. Particularly the events that took anything to bring down the dignity of that place during the last few months or which are institution because without that institution taking placa till now, have made our headache maintaining its dignity and sovereignty in its really acute. A few weeks ago the hideous and prestine form, undiluted, undiminished and most malicious spetacle that the entire country untarnished, the rule of law in this country can witnessed in the Nirvachan Sadan, gave an not go on. Nothing prevents the hon. Minister impression that unless the whole gamut of the from not pressing the passing of this Bill today question is reconsidered in Parliament and a or I suggest, as Malaviya Ti has moved an firm decision is taken. this malady that has amendment that this matter be referred to a affected the Nirvachan Sadan cannot be Select Committee, letf it go to a Select treated well and cannot be removed. So the Committee. In the mean time, if the question is, all our institutions in national life Constitution Bench of the Supreme Court and the civil life ar\* one by one being decides that the earlier view was wrong, then debased, and defined. It was one institution your Bill is perfectly in order and perhaps we which since the passing of the Constitution will be able to persuade those who are functioned well and nobody had a grouse opposing it, to pass it unanimously. But at the against it. Sometimes, some complaints here moment, on both the grounds that you have and there were visible but on the whole it first come to this House with a fait accompli functioned efficiently. But what is happening like a bad Ordinance and then you are trying today? In the present situation, this high to fly in the face of the Supreme Court office is also going to be debased and defined. Sir, an individual can commit errors an individual can work with wisdom also, But

are here to protect democracy. We are gard to the functioning country . But if that office behaves in a way forgotton that in cratic process, then it is high time that in 1193 Parliament should consider sion.

Sir, some Members may say that previously also—I would say, two years back —a threemember Commission was set up. Two SALIM): No, No: you have exhausted members were added to the Chief Election! seven minutes. Commissioner's office. Sir, that was also a I sorry spectacle. Unfortunately, the ruling I SHRI G. SWAMINATHAN (Tamil j Nadu): If that is the end, then we must oppose it. That three minutes and then you have to stop\*. is why the manner in which two members were added to this Commission two years 1971, the then Speaker of Lok Sabha formed entire electoral rolls of Upper Assam an all-party Committee to

go into the matter when all these conten

where is the guarantee that one individual, tious issuses arose, when all this vested with immense powers like control when ail these complaints, all these outbursts and superintendence of the elections of I were not visible. Even in 1971, the then the country, elections which are the basis Speaker of the Lok Sabha formed an all-party of the democracy of our country ....fairness Committee to go into the matter. Sir, the all-In elections, proper subordinate legislations party Committee earnestly recommended that on which the entire democratic fabric of there should be a three-member Commission, a the country depends, If that high office multi-member Commi-sion, to supervise, guide behaves erratically for some time, I would and control the elections of our country. Sir, say in a worse way, then what should we 1971 is not comparable to 1991 or 1992 or do? The Parliament has the responsibility 1993. It was comparatively a peaceful year to see that things are rectified, because we when a lesser number of complaints arose in reof the Election here to protect democracy. The Chief Elec Commission. Even at that time, the then tion Commissioner's office is an office to Speaker of the Lok Sabha, in his own wisdom, protect and promote the democratic pro formed an all-party Committee to go into the cedures of our country, to protect the matter and that all-party Committee democratic functioning of our country and recommended to a multi-member Commission. to conduct free and fair elections in the And history cannot be forgotton. It cannot be 1971, the all party which seeks to curb the democratic func Committee recommended a multi-member tioning, which seeks to vitiate the demo Commission. It is all the more necessary, when a sorry spectacle is being the entire witnessed and so many complaints are coming gamut of the question and take a firm deci up from all quarters of the country., .jnterruptions)... Sir, only three minutes I have taken.

THE VICE-CHAIRMAN (SHRI MD. I

parties of the country sometimes act in such Sir. I plead that the same leniency may be interest which hold their own political gains, shown to us. Then, you should not j say 'only

SHRI SUKOMAL SEN: It is all the 1 more back, that could not be approved by many of necessary that a multi-member Commission us and that could not be approved by many of should be set up today. Sir, what has happened, our countrymen. Ultimately, that decision had one after the other, is, we have found that for to be reversed when there was a change in the last three yean, particularly after the Government. But, Sir, that instance cannot Ee appointment of the present Chief Election cited today, that instance cannot be quoted Commissioner, the negative behaviour on today as the only relevant instance, that the behalf of *the* Election Commission has vitiated three-member Commission would also face the entire election process. Sir, in 1991 when the same fate as it faced in 1991. No, Sir. This the elections were held in Assam, there was an question was gone into previously also. In order from the Election Commission that the

had to be revised on the basis of 1966 rolls. sion was taken by one man and he stopped Sir, on the basis 01 1990 roll there was an the Rajya Sabha elections. election and that election was perfectly all right. Since some people have complained about outside infiltration the Election SALIM); You have to conclude now. Commissioner issued orders tha! the entire roll has to be issued on the basis of 1966 roll. What was the result? Twenty-five lakhs of voters of a particular linguistic group and of a particular religious group have to be removed from the electoral roll, If this is the v/ay of functioning of the Chief Election Commissioner then we have fo see whether the wisdom of the Chief Election Commissioner, the one-man Election Commission, can be relied upon. When the case of Mr. Dhanoa went to the supreme Court, the Supreme Court came out with a judgment. They also said that however wise one individual may be, he could not be depended upon in all mattsrs. So, the judgment of the Supreme Court in the case of Commission. How the multimember Commission should function, what (he modus should be a unanimous one or an individual aspects and the Court clearly slated thai in all such questions individual decision may not be possible. So, rules have to be framed and a

What happened two years back during the last Rajya Sabha elections in West Sengal and Gujarat? In the appointment of the Chief Electoral Officers the Chief Elec-lion Commissioner might have some say. What is the role of the Chief Electoral Officer of a particular State in regard to the Rajva Sabha Elections? Nothing. There is nothing. There is no electoral roll except the roll of the MLAs. Even then the elections were deferred in both the States. It caused much harm to the House and to those particular States. What was the reason? What was the validity for deferring (be Rajya Sabha electionK? The whole deci-

otherwise, by the Election Commission.

THE VICE-CHAIRMAN (SHRI MD

SHRI SUKOMAL SEN: We find the Election Commission behaving in this way. Now the Chief Election Commissioner has ordered that by 1994 all voters have to be issed photo identity cards. The West Bengal Government has protested against this... Neither it is logisthcally teasible ner is it teasible from the point of funds. Huge funds are needed to provide photo identity cat is to all voters of the country, forty crore voters of this country. It they are to be provided with identity cards how much money do we require? It is not logistically possvible by this time. This is the order he has given. After the issuance of the Ordinance the Chief Election Commissionei has gone to the Supreme Court. The Supreme Court has come out with an Dhanoa was in favour of a multi-member interim judgment. Now it has again referred it to Consiitution Bench. I don't know what the Constitution Bench would say. So, 1 want the operandi should be, whether the decision Government that if the decision, ot the Constitution- Bench comes into coa flict with decision, the Court looked into all these the views of the Parliament, then the Government is left with no other aller-n;i(i\c but to come with an amendment of thee Constitution. The Parliament is supreme and statute has to be made as to how the decision the Parliament should assert it. Ij that case, the should be taken, whether by majority or Government should be prepared and the Government should nor run away. With these words, I support this Bill. (Ends).

> THE VICE-CHAIRMAN (SHRI MD SALIM]: Mr. V. Narayanasamy.

SHRI G. SWAMINATHAN: Sir, 1 am on a point of order.

THE VICE-CHAIRMAN (SHRI MD. SAT EM): What is your point of order?

SHRI G. SWAMINATHAN: When you. called the name of Mr. V. Narayanasamy earlier, the hon. Member was not present in tha House. Under the rules when a Member is not present when his name it

called, he is not again asked to speak. He will speak only at the end of the debate if there is time. That is the condition of the House.

THE VICE-CHAIRMAN (SHRI MD. SALIM): There is no point of order. Only the order of the Speaker is now changed,

SHRI F. UPENDRA (Andhra Pradesh): He should promise that he will not shout again.

THE VIC:E-CHAIRMAN (SHRI MD SALIM) : He must promise that he will finish his speech within five minuts.

logise for the mistake he committed.

SHRI V. NARAYANASAMY (Pondi Chief of my guests came there. Therefore. I went State in the House when my name was called.

start your speech.

Election Commission should not be init should be an independent body Keeping Commissioner Election Commission with a Chief Election accordance with Commissioner and other Commissioners. When the debate started on forward Election Commission, it was de'

tided by the House that the Chief Election and other Commissioner Election Commissioners can be appointed by the hon. President for conducting elections in this country. When this issue was raised earlier, Dr. Ambedkar asked, If a person, who is appointed the Chief Election Commissioner, is unfit to hold the office then what is the remedy? He went to the extent of saying that the general impression we carry is that the Chief Election Commissioner will be impartial and other flection Commissioners, who will be appointed, would be having a neutral position in the matter. But the latest' developments have created some countroversy. Sir, in the last Session and on earlier occasions also several SHRI N. E. BALARAM (Keralak He issues were raised in this HOUSE by many hon. should apologise for his mistake. The Mem Members on the functioning of the Chief ber should apologise for his mistake. (In- Election Commissioner I don't want to quote all terruptions) ... I have no objection to his those issues. When the Chief Election being allowed to speak. But he must apo- Commissioner announced elections in some States, there was a hue and cry in some sections. Some hon. Mem-hers said that the Election Commissioner had therry): Sir, I was there in the House. Some announced, elections without consulting the Governments. When the Chief out. I thought he would take a little more Election Commissioner took action against time. I may be pardoned for not being present some officers then one political party supported it not only in this House but also outside. It is known fo, everybody. When Shri Rajiv THE VICE-CHAIRMAN (SHRI MD Gandhi was our Prime Minister it was thought SALIM): But don't take seven minutes to that a multi-member body will be feasible for this country because giving enormous powers to the Chief Election Commissioner for SHRI V, NARAYANASAMY: Mr. Vice will be disastrous. Unfortunately, conducting elections in a big country like India Chairman, thank you for giving me an Government headed by Shri V. P. Singh I opportunity to speak. Sir, it has been specinullified it. It was challenged before the j fically mentioned in the Constitution that the Supreme Court. The Supreme Court was Election Commission should not be in-pleased to observe that the powers of the hon. fluenced by any political party in power and President to appoint the Chief Elec-{ ion it should be an independent body. Verying and other Election Comthat principle in view, while bringing a draft missioners were very much there. There-l in the Constituent Assembly the framers of fore, the Supreme Court upheld the power of the Constitution wanted to have a Federal appointing other Election Commissioners in Article 324 of the Election Constitution. When the Government brought an Ordinance fo appoint other j the subject of having a multi' member Election Commissioners, there were sveral criticisms from various political parties and

would like to submit that in country like happend? want the hon. Minister to India giving enprmous -powers to one respond, to this aspect because the individual to decide about electionswill lead whole controversy arose due to tothe to a kind of misunderstanding We know how that the Election Commissioner did not ele«-tion are being conducted. What has hap- allocate powers to the .other Election, ompened in the recent past? Elections were m!SS}onefs, The . other Commissionets announced by. the Chief Election Commissioner. When,the election process was in progress eletions were postponed by the Chief Election Commissioner without consulting tho State Governments. The Chief Election Commissioner fixed the election date without consultins the State Governments Therefore, not only the State Gov-ernflienn but also the candidates were put into a lot of difficulties.

Therefore to conduct the election pro-cess and to help take collectively this ollectivel;., this Election Commission should have of at least two o her members whose decisions can be made final. There is a controversy regarding claiibc 10. Clause 10 says,

The Election Commission mav unantious decision regulated the p.o-tediirc for transact.on of its business as also allocation of its business .amongt ' file Chief Election Commissioner other Election Commissionere." 1: further says,

"Save as provided in sub--cclion (1), all bussness of the Election Conimis-'!on shall, as far as possible, be tan\*-oc<ed unanimously'

(5) Subject to the provisions ' ot sub-sitfton (2) if the Chief Electton Com- you. missioner and other Election Com-missioher differ in opinion on any matter such mattere' shall be decided according To the opinion cf the majo-

Now subsection (1) of clause 10 is very crucial The ' hon. Minister 'has to enlighten mfe on this aspect, It is the duty of the Chief Election Commissioner to assign jobs to the other Election Com-ssioners . Supposing, the Chief Election

constitutional experts I would like expert I Commissioner refuses to do it, what were not even provided with ;,rpon\sseated in the were hall Thev and I were transacting business. They were not allowed to hold meetings and their rooms were also found locked. Tho Election Commission is an independent body and the Election Clommissioners have to function within their parantetets, The: Chief Election Commissioner also stated hat Government wanted to erode the powers of the Chief Election Commis sioner and hence it appointed two other Commissioners. Now the Supreme Courl is going into this matter. I feel there should be balance of power and the majority view should prevail. The Stale Governments should not be harassed. Wo had peaceful elections in the north and the credit goes to him. The State Gov ernments should not be harassed. candidates should hot be harassed. The political parties are interested in the elec tion process and it has to be conducted in a peaceful manner. The Chief Election Commissioner should cooperate and he should not be an impediment. Therefore support this Bill, moved by hon, Minister. I would request the: hon, Members who are opposing this Bill Of who are supporting the Chief Election Commissioner to support this Bill. Thank

> SHRI TRILOKI NATH CHATUR VEDI (Uttar Pradesh): Mr. Vice-Chairman, Sir, I rise to oppose the Bill and seek its disapproval for reasons more thanhan one. Sir, for some time now I find that the Chief Election Commissioner has feas been the subject, of berating, and brpwbeatiflg-i do not want to' take his name. But it is a question of bashing up of a particular office. The same persons who pay homage to the sanctity of the institution are now

trying to criticise the individual and thus word have been used lapse for veasons more than one.

persists in its cussedness and follies. Like the working, Bourbons of France, the Government does not has accuitted has acquitted' I have and now in petition which Commissioner—not that justice is really ensured and not tfiat I would like fp mention, connection, is that after all, kind of a unanimous Judgement about an they not come institution which is a Constitutional office.

like 'balance: of undermine not only the sanctity but also she power check,'; and balances' because the strength of the institution. The nodding Chief Election Commissioner provider a approval which I am getting from Shiri Kalp check to that, out-balancing the balance of Nath Rai really adds substance to what I just power in a democracy and that is why here is mentioned. Sir, as mention- 'ed by other hon. all this criticism of the Govern-ment It is Members, this Ordinanc. would be allowed to really for the maintenance of hits, balance of power, it is to maintain his balance that the Election Commission as set up and the way the is amazing that the Government Chief Election Conimissioner has the thief Election Commissioner differed listen to the voice of history and or of reason. from him on a number pf things. One need not Firstly, Sir, as has been pointed out the , rice with all his views, all his comments, all matter has been referred by the Supreme Court the decisions that he has taken, that the to a wider Bench. Could we not wait for some basic purpose of this is to ensure letime till the Supreme Court gives its final criminalisation of politics, to ensture that verdict ? In a way, in its interim the election processes are not vitiated 'trough judgement, ii had already clarified the money power, through mafias and through position, earlier in the State vs. Dhanoa muscle power. I think he has led to attempt, to the other reference or the endeavour, this kind of thing. hut we hark the Chief Election back to the past v, hen things were better, If the only the Chief things had come to such a level as they are Commissioner but many other today, I have no doubt that any Election Cpmdistinguished citizens of this country—had niissioner would have acted in the same '., tiled. That is why there was a consultative ay as the present Chief Election Comkind of petition before the supreme Court. r.iissioner is functioning, It is not necessary o Why then this mpa finance ? Is this agree with all his judgements. 'Words were the respect, the much waiited respect, for used that they hold the democracy o ransom. law ? And the hon. Minister is the Minister Now, an attempt is daily being made to hold and iustice and I think the Minister the democracy ito ransom And that is why. the for Law should enforce law in such a way vested interests now appose this kind of simple just sugges-ion that let us wait,till the Supreme be a bearer of this name. Sir, the ether th ng Court gives its verdict Sir, I would also like to in this mention that the institution itself as such was the defiled and debased., Then why' again try to Ordinance was a motivated 6at, a tainted one. debase and defile this? Why the reference to These arc the facts as to why you brought in the Joint select committee of 1971 ? I woule' this particular kind of Odi-inr.ce. Now, also like to mention a very importent fact. Last motive is over. Elections are time when certain elections Were not allowed over. Could we not with for some for the to be held alle gedly by the Chief Election Supreme Court judfc-ment? And that is why 1 commissioner the AttPttley-Generrf was called do subscribe to the suggestion made by Mr. to the Bae of the Lok sabha kid he gave some Malaviya that let this now be again referred to ad-vice. I do not want to go into that puerile a joint select committee so that with dis kind of an approach to the en-tire thing. But passion, with reason, and in a calm at-what is surprising is that for months thereafter, mosphere, we can explore in depth the the Government kept quiet. If the Government various dimensions and then come to some was so exerelsed I over this matter, why did

with a Bill at that time itself? Why did the Government not issue an Ordinance at that time? The Law Minister is an honourable person and a very competent person; he could have brought a legislation within twenty-fdur hours. Today people choose to quote the dictum of the Supreme Court that three heads are better than one. I would like to remind you, Mr. Vice-Qiairman, as to what no less a person tnan onr Prime Minister was reported as saying that one is good enough for us. He was reported to have said: If one CSC behaves like this, I don't know what will happen if three persons being to behave the same way. This is the approach; this is the amendment to the Constitution through a statute.

Sir, there are a number of other points to which I want to draw your attention. Why don't they bring it out as a part of the total electoral reforms? My party is, df the view that there should. be a multimember Commission. Everybody in ad-. ministration knows that there are multi-member agencies, single-member agencies, board or commission type agencies. Everybody knows about these things. That is why the founding fathers, in their wisdom,' have made a provision for the same. They never thought that this would be misused. This was atteinpted in ,1989. Again today, the same kind of situation is brought.] Just because Mr. Peri Sastri did not agree to certain thing, the was the Cainet Secretary for six months. I Government brought in two other commissioners. Both those officers worked with me and J have no commeats, to make on them. The same thing is happening today also. conduct, your acts of omission and com-The Chief flection 'Commissioner has said openly, both before the-Supreme Court and in the publie—the Govenmeet .has not tried to refute it -that the 'Government wanted postponemnet of certain elections to which the why did you not come with the Bill? Now did-not agree. He has- also talked of the kiad at allurements offered to him like the posts of ambassador, governor, etc. And today we are unfetter democracy, but to fetter the Chief talking about the Sanctity of the effrec of the Elecion Commissioaer. You have brough Election commis-sion. I Knoe what kind of words were used on the floor of this House friends who sided with you in the Bill relating some four years ago. The Chair,in

decided to delete those phrases, those colourful phrases and epithets Who is responsible fof this sorry spectacle? Is it not the Government which is heedless of all moral proprieties, of all legal nico-ies and even the voice of the people 7 Who is responsible for this kind of a jituation?

Another funny thing is the phrase used. I need not go into the details thereof. They used the phrase 'as far as possible'. They said, "the constitutional provision is attempted to be amended." This is when the matter is before the hon. Supreme Court and through a statute kind of levity, We are now bringing an and in haste. The phrase used is 'as far as possible'. Is this 'as far as possible' a legal phrase 7 This Parliament makes a law. And you want to transform this law into speculation, into giving an advice. We are giving an advice as to how these three persons should work. This is not a legal phrase. The phrase 'as lar as possible' is redundant. Leave it to their wisdom if you think that three people would do better than one and that these three people would work cohesively. We want a cohesive Commission and not a squabbling Commission. Then, who is responsible for this sorry spectacle, for the appointment of two other members on the Commission? One was said to be a family friend. The other person's name was brought into controversy because he have known both these persons for a very long period and I would not like to comment on them. But the point is, who is responsible? mission, your inactivity which led to this kind of a situation. At that time, you were really serious, all the parties supported you 'and asked you to proiceed further. At that time, you came. Why '? I .am sorry to say all this. You have come up with this Bill, not to forward this Bill as,a sop to, some of your to separation

something and they have got it. They premised Commissioner says that he has only ton their support and still the' Bill was not moved. minutes' work because, after all, there are Probably you thought,! "Wliy not give 'hem other people. Even the Consti-ution says that the crumbs of the bread?" This is to mollify for the abolition of the posts you have to some who was, annoyed or something like conailt the OBC. Now, hr nosts can be that. It is said that in West Bengal something abolished after consultations with him. But had happened. I do not agree that this is the you don't appoint the Commissioners in case j But these exigencies of the moment and consultation with the Chief Election this kind of situations cannot d ctate the Commissioner! It is a very strange kind of overall and the determining character of our approach. I would say that the Constitutioit Constitution. That is the important thing that accords primacy to the Chief Election we have fo see. That is why I ask the Law Commrnioiier and hat primacy must be Minister why the Government has done this, preserved. The Government wants to fish in He is so prompt and so is the Government? troubled .-..'ters and I think it is going to have Why did he bring forward the Ordinance ? its hands soiled by the troubled waters. If you Why not bring forward the Bill after the advice want the institution of Chief Eiecfion C of the Attorney-General ? And, it was said that mmissioner to be an institutioa wlucb deserves it was not for the first time that this has been our respect, then no attempppt to denigare that done and that in 1989 they did it. It was the office or institution shuld be made by paying same situation. The motivation was wrong and lip-sympathy to this kind of an approaih. the timing was wrong. The same thing you want to do today. If you want to do it properly and if you have no ulterior motives and if it is mention that attempts were made darmg not just a question of bashing a particular the debate the other day by iavoking the individual who is not convenient to you because he wants to redeem democracy. then you should not resort to this kind of measures, this kind of an approach.

One need not go info the credentials of the two Memers of the Commission who were appouited. But this sorry spectacle was there (Tamil Nadu): That is an unfortunate only because of the actions of the observation. Government. Are we enhancing the credibility and the reputation of the Commission jast like this ? The Constitutional validity of this We do not lag behind anybedy in our respect Ordinance has been challenged and that is to Mahatma Gandhi. But the point is, I do why I say that decency demands that we should wait for the judgement of the elections, deaonUBnaalisa-ticn of polities, honourable Supreme Court., T would also like preservation of to submit that the words 'as far as possible", and the amorphous and the ambivalent kind of language ought to be avoided. The Ordinance now also repeat the same thing on this -and the Bill which seeks to replace the Ordinance are. I think, a fraud on the Ctmsthution. Equating all the Members 6f "the Commisstion a very strange kind of thing. In of democratic elections in this country, why 1989, the .posts of the two Commissioners not invoke the name of Mahatma Gandhi were abolished because no

of 'religion from politics, They were pro-misid financial provision was made. The Election

Before I close, I would also like to name of Mahatma Gandhi because any thing is good enough for BJP-bashing. Now, my Guru, Dr. Mitra, .... (Intetrttptions). ..

SHRIMATI JAYANTHI NATARAJAN

## SHRI TRILOKI NATH GHATURVEDI:

want to ask: Was he also against the purity of deatmmtic values, and preservation of moral vidues? Now, I would to ask my guru, Dr. Ashok Mitra: why not Occasion and persuade his own party people? When tfee Chief Election Comntissioner is trying to remove the road-blocks to the purity again, persuade your own pafty Kfembers and also the Members opposite '?

Sir with those words, I oppose the Ordinance. Thank you, Sir.

भी रफीक आरम्भ (शिहार) . उत्प्रसाध्यक्ष महिन्दा स्थान है । बरिक बहुत पहले करा विश्व का विश्व

ways two heads are better than one ी प्रिसीपना पर जम्हरियत कायम है। बरना बया जरूरत यो कि लाखों करोड़ों लीय चुनाव अस्ते आहे पालियामेंट का होया संत्रेजनी का भ्याव हो, इसमें लाखों लीग हिस्सा लेते हैं। इसकि यह किया गया है ताकि मनमाने तौर पर कोई काम ने हो। यह बिल्कुल जरूरत थी और बहुत हो जरूरी बिल है जो लाए है, मैं इसके लिए उनकी मुवारकबाद देता हूं। भाष यह जानते हैं कि 📆श्रीन कोर्ट में जब अजेज युनेनीमल डिसिजन महीं लेपान है तो रहा येजीरिटी विजीवन होता है। कभी-कभी नो चीफ जस्टिस भी माइनस्टिंग में चले अति है। यह सी क्लाज-10 लागा क्या है, एह गहुन अच्छा है। जहां पुरेतीमिटी नहीं वहां शेजिंदिटी डिसियन में काम होगा । इसमें कोई ऐसी बात नहीं है कि इस बिल की फिर से पूतनकी किया जीए । गुवरी हात यह है कि कांस्टीट्यूशन में यह लिखा हुआ है कि all are equal before the eyes of law. बारिकेल 14 या 15 में यह लिखा है कि किली प्रांउष्टपर डिसकिमिनशेन नहीं होगा । हिन्दुस्तान के ं जन्दर की रहते वाले हैं चाहे कोई हिन्दू हो; मुसलमान ही, सिख हो या ईसाई ही, सब कानून की निगह में बराबर है। जब इलेक्टोरल रोल तैयार हो ्रजाता है हो उसके बाद जीक इलेक्यन कमिश्नर इन ं बामों को हटा दें कि यह फारेनसे है तो यहां छा कर के जिन लोगों का नाम कट जाता है तो उन लीगी की यह ग्रहसास हीता है कि बाखिर हम लोग इस देश के नागरिक है या नहीं, हमारा ह्रया क्रांगूर हैं। हमध्य असम ः अमें ाविया । १४वर सहै ता १८ **व्यक्ति । सोई** । ं हो, 'मुसलवान' हो, सिख' हो या ईसाई हो, सन भी ग्रह ग्रहसास होता है । अर्ना मीम शंक्र नेल संद्वित ने कहा कि गरीज करीज हैं है जान लोगी का किल्डी में नाम काटा है और खन्यन मुसलमानी के नाम कार्र है। उस्ते हिन्दू भाई में हैं जिनके नाम काटे करे हैं लेकिन मुनलमानी के अध्या है। मैने खुद करोज भाग में देखा कि एक क्रिन्ड भाउँ ने कहा कि मेरा नाम देले होरल रील 🖟 नहीं है। इस सण्द्र से क्यों होता है ? ऋस्थिर यह इस देश के नानरिक्ष है, किन बाउंड पर ्रतके नाम हटा दिये गये, यह देखने की बात है। ह्मारे चीक यक्षेरणन कमिश्नर की कंत्रे पटा मल जाता है कि यह फारेनर्ज है, कैंगे फारेनर्ज है, काम या ग्राला ऐसा निकला है, चौफ इसेक्णन कमियनर के पास जिसके यह पता लगा वेदे हैं कि प्रक फारेनर्स आ गर्ने। सं: सरकार का काम है, रडेड गवर्नमेंद्र का काम है, सेट्रेल गवर्नमेंट का काम हाकि कीन फारेनर है या नहीं है। यह होम मिनिस्टरी का काम है। यह इतिवर्णन कमिक्नर का काम नहीं है कि उठाने आर्टर कर में कि फारेनकं के नाम कर दिये जाएं। इस्रजिए भेरी अपील है जा मिनिस्टिर सायुव ने र्भार हाम सिनिस्टर साहब से कि जिनके नाम हटा दिये गमें हैं चाहे किया दवके से हो, किसी फिरके के हों, बाहे वह ब्रामाम के ही या बिहार के या दिल्ली के हीं था लंगाल के हीं, जिनके नाम सिंहे इसी ग्राउंट पर हटाये गर्य हैं कि किसी खास तत्रके से तहरू(क है। या बहु भ्यलमान है इसलिए अगर हटावे गरे हैं तो रेस्टीर फिए जाएं उनके माम जबकि में वहां के रहने वाले हैं। सापकी सुनकर ताज्यव होगा कुछ साल पहले जब मैडम इंदिरा गांधी भी प्राहम मिनिस्टर थी, हमारे वहां से यह हुया कि दो लाल बताये गये। गवर्नमेंन्ट ने इम्बदायरी दी है। एक भी फारेनर नहीं निकला। लेकिन इलैक्जन कर्माशन ने निकाल दिये। मैंने एक बार द्धब गैं⊒भ को कहा कि मैं**उम इस** तरह से कैसे किसी धादमी को विश्वास होगा सरकार पर क्योंकि गढ़नेमेंस्ट कहती है कि फारेनर नहीं हैं और इनैश्रमन कमीजन कहता है कि फारेनर हे इनका नाम काटा आए । तो फिर भैडम ने उठकर चीक मिनिस्टर जी को बुलाकर कहा कि कोई और इन्क्वावरी नहीं होगी । स्टाप द इन्जबनवरी । ऐसी बातें हैं । इमलिए में आपके णरिए अर्पात करता चाहता हं सरकार से कि जिन कोगी के नाम कार्ट हैं, हिन्दुस्तान के किसी

हिस्से के हों, ज्या कोई पाउण्य हों, किसी फिरके के हों, मुंबलमान है इसलिए भास कार्ट अपूर, किनिक्यन है इसलिए कार्ट आप्रें, या जौर कोई मुद्दों हो हो ने देस्टोर किए जाएं इसलिए कि इससे सिटीजन के दिस में चोट-सी समती ती है। यह सीजती है हमारे-थान-साथा सम्बं से नहीं सैकड़ों साल से इस सुरूक में है और माज हमारा नाम इसलिए एएटा जाता है कि हम सीग मुसल्मान है।

जमी : बद्धान, एक्स एम. पी. थे । उनके मार्ड के नाम फर मा कि संगलादेशों हैं। तस्तीमुईम्पः 💢 🖂 १५ हम्सः एषः पी. ये, उनकी थीयी और बेटे का नाम वंगलादेगी था। इस तरह की हरवर्ती होती है। इस्तित् सरकार की सह चीज रोकती चाहिए ! मुझे अफसोस के साथ कहना पत्रता है कि हमारे डी एम. और बाकी लागुं ने कहा कि हमने हो जो सह। रिपोर्ट है वह लिखकर दें दी है लेकिन फिर यहां से बाह्या है कि ब्रिकियन व्यक्तियम प्राप्त । तो इस तरह की पाने घर होनी चाहिए और सिर्फ धर्म या सजहब के नाम पर किसी भी फिरके के साथ डिस्कमीनेशन नहीं करना चाहिए ज्यक्ति कातून है। यह कानून का राज्य है, किसी एक बास भावमी का राग नहीं है। इससिए ऐसी हालत में खास करके ला मिनस्टर और होम मिनस्टर से मैं यह कहूंगा कि ब्राइदा ये बातें नहीं होनी चाहिए और अध्यो नाम हटायें गये हैं उनको रेस्टोर करना चाहिए।

यह बहुत ही चैलक्ष विक है। हाउस को बिल्कुल एक होकर इसकी पास करना चाहिए। मैं पूली सपेट बरता है।

ادهیکش صبودے سرکار نے جو یہ بل ادهیکش صبودے سرکار نے جو یہ بل لایا ہے۔ قابل میارکباد ہے۔ بلکہ بہت پہلے اس جل کو لانا جاہئے تھا۔ میں آپکے لائق جوسی لا منسیار سے کیوں کا کہ بہت دیو کی سہریاں آتے۔ آتے۔ جب یہ کانسٹی ٹیوشن میں پرو ویزن ہے کھ ایک سے زیادہ رکھ مکتے ہیں تون بھیم ایس میں اور نیٹن کا کوئی سوال معی بید اونسین ہوتا ہے۔

Always two heads are better than one اللهي پرنسيل پر خمروريت قائم کے۔ ورنه كيا خرورت تهيكه لاكهون دروزوں لوگ حِناؤ حَرِيْتِ حِاهمِ بارليمنث كاهو يا اسميلي كا حناؤ هو اس مين لاَ كَهُونَ لُوكُ حَصَّةً لَيْنَعَ هَيْنَ اسْلُحُ یہ کیا گیا ہے تاکہ من مانے طور پر کوئی کام نه هو۔ به بالکل ضرورت تھی اور بہت ھی ضروری بل ھے جو لائے ہیں۔ میں اس کے لئے انکو مباركباد ديرا هوب آب يه جانتے هيں کِه سیریم کورٹ میں جب جبیز یونینیس ٹیبیزن نہیں اے باتے میں تو وهابي ميجورني أسيزن هوتا هـ كبهي کیھی تو چپف جسٹس بھی ماثنارٹی مهما جلے چاتے ہیں۔ یہ تو کلاز دس لا يا كيا هي به يهت اچها هـ جهان يرد ديئي نه هو وهاي ميجورالي سيزن س كله هوگل اس رسين كوئي ايسي بات نہیں ہے کہ اسویل کو بھر ملتمي كما جائي ديوري بات يه ب كيد كالنعشي أيوشن مين يه لكها هوا هـ all are equal Before the eyes of law.

که آرئیکل میر میں کید الکھا ہے که †[] Transliteration in Arabic Script j

کسی گراؤنڈ پر اڈ سکریمنیشن نہیں ہوگا۔ ہند دوستان کے اندر جو رہنے والے هیں چاھے کوئی ہندو ہو۔ مسلمان ہو۔ مکه هو یا عیسائی هود جب قانون کی ا رول تيار هوتا هے تو اس کے بعد چيف کہ یہ فارنرز ہیں تو یہاں آکر کے آخر هم لوگ اس دیش کے قاگر ک هیں هندو هو مسلمان هو سکه هو یا صرف اس گراؤنڈ پر ہٹائے گئے ہیں کہ کا دلی سین نام کاٹا ہے۔ اور خصوصا خاص طبقے سے متعلق هیں۔ یا وہ اسلمانوں کے نام کالے گئے هیں۔ اس مسلمان هیں اس لئے اگر عاائے گئے کیے میں هندو بھائی بھی هیں۔ جن کے نام کائے گئے ہیں۔ لیکن مسلمانوں کے زیادہ هیں۔ میں نے خود قرول باغ میں آپ کو سن کر تعجب ہوگ کچھ دیکھا کہ ایک ہندو بھائی نے کہا سال پہلے جب میڈم اندرا گاندھی جی کہ میرا نام الیکٹورل رول میں نہیں پرائم منسٹر تھیں۔ همارے وهاں سے ہے۔ اس طرح سے کیوں هوتا ہے۔ آخر وہ اس دیش کے ناگرک ھیں۔

هیں یه دیکھنے کی بات ہے۔ همار ہے جیف الیکشن کمشنر کو کیسے بتہ خل جاتا هے که یه قارنرز هیں۔ کیسے فارفرز ھیں سا آلا ایسا نکالا هے چیف الیکشن كمشنر كے پاس جس سے يه پته نكا ، نكاه ميں برابر هيں۔ جب اليكانورل لیتے هیں که اتنے فارنرز آگئے هیں۔ یه تو سرکارکا کام ہے۔ اسٹیٹ گورنمنٹ البیکشن کمشنران ناموں کو ہٹا دیں کا کام ہے۔ سینٹرل گورنمنٹ کا کام ہے۔ يه اليكشن كمشنر كا كام نهين هے كه اجن لوگوں كا نام كك جاتا ہے ان بہاں سے آرڈر کردیں که فارنرز کے لوگوں کو یه احساس هوتا ہے که نام کاف دئے جائیں اس لئے سیری اپیل ہے لا منسٹر عماحب سے اور ہوم ﴾ یا نہیں۔ ہمارا کیا قصور ہے۔ ہمارا نام منسٹر صاحب سے کہ جن کے نام کیوں ھٹا دیا گیا ہے۔ چاھے کوئی ھٹا دئے گئے ھیں چاھے کسی طبقے سے هوں۔ کسی فرقے سے هوں چاہے : عیسائی هو۔ سب کو یه احساس هوتا آسام کے هوں یا بہار کے هوں یا دلی ﴿ هِ که ابھی مِ اقضل صاحب نے کہا کے موں یا بنگال کے ہوں جن کے نام کہ قریب قریب ڈیڑھ لاکھ لوگوں ہیں تو ری**سٹو**ر کئے جائیں انکے نام حکہ وہ وہاں کے رہنے والے ہیں۔ يه هوا كه دو لأكه بتائے گئے۔ گورنمٹ نے انکوائری کی تو ایک بھی آ کس گراؤنڈ پر ان کے نام ھٹائے گئے

حبيل الرحمان الكنيد اليمد إلى تھے۔ ان کے بھائی کے نام پر تھا کہ بنكله ديشي هين تسليم الدين صاحب ایکس ایمہ ہی تھے۔ ان کی بیوں اور پیٹے کا نام بنگله ہیشی تھا۔ اس طرح کی مرکتیں موتی میں۔ اس لئے سرکار کو یه چیز روکئی چاهٹے۔ مجھے المنبوجين كر ساته كينا بؤتا ه كه معارمے ڈیں۔ ایمہ اور باقی لوگوں نے کہا کہ ہم نے تو جو صحبی رپورٹ مے وہ لکھکر دیدی ہے۔ لیکن پھر یماں سے آتاہے که رویزن کیجئے آپ تو اس طرح کی باتیں بند هونی جاهیں اور صرف دهرم یا مذهب کے نام پر کسی بھی فرقه کے ساتھ دسٹنکشن نمیں کرنا جامئے جبکه قانون ہے۔ یہ قانون کا راجیه ہے۔ کسی ایک خاص آدسی کا راحیه نمین ہے۔ اسلتے ایسی حالت میں خاص کرکے لامنسٹر اور هوم منسٹر سے میں یہ کہوں گا که آئنده یه باتین نهین هونی جاهین. اور جو نام هٹائے گئے ہیں۔ ان کو ريستور كرنا جاهئے\_

يه يهت هي ويل كم بل نص جاؤس کو باکل ایک هوکر اس کو پاس كرنا جاهئے۔

المهين فلمي سيورث كرتا هواسر

فارنر نهين نكالله ليكن اليكشن كميشن نے نکال دئیر۔ سیں نے ایک بار جب میڈم کو کہا کہ میڈم اس طرح سے کیسے کسی آدسی کو وشواس ہوگا سرکار ہر کیونکہ گورنمنٹ کہنی ہے که فارنرز نهین هین اور الیکشن كميشئ كهتا هي كه فارنرز هيل ان کا نام کاٹا جائے۔ تو پھر سیڈم نے الهكر جيف منسثر اور جندر شيكهر جي آڏو بلاکر اکما آکه کوٺي اور انکوائری نہیں ہوگے۔ اسٹاپ دی انكوائري، ايسى باتين هين. اس لئر میں آپ کے ذریعے اپیل کرنا جاھتا ہوں سرکار سے کہ جن ٹوگوں کے نام کائر ہیں۔ ہندوستان کے کسی حصہ کے ہوں۔ خواہ کوئی گراؤنڈ ہو۔ کسی فرقر کے ہوں مسلمان ہیں اس لنر نام کاثر جائین۰۰۰ کرسین عین اس المُركالمُر جالين يا اور كوئي باتين هول. تو وه ریسٹورکٹر جائیں۔ اس لئر کہ اس سے سٹیزن کے دل میں ایک چوٹ سی اگمنی ہے۔ وہ سوحتا ہے۔ ہماریے باپ دادا آج سے نہیں سینکڑوں سال سے اس ملک میں هیں اور آج همارا نام اس لئے کاٹا جاتا ہے کہ عم مسلمان

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THE SALIM): Shri Ish Dutt Yadav, not here. Shri. but they could not achieve it. Tindivanam.

SHRI SATYA PRAKASH MALAVIYA: My name is there.

THE VICE-CHAIRMAN (SHRI MD. SALIM) : His name is there.

SHRI TINDIVANAM G. VENKAT-(Tamil Nadu) : Mr. Vice-Chairman, I oppose this Bill not with regard to the substance but at the manner in which it has been pushed through and rushed through first by way of Ordinance and now, to ralify it, the Bill is intended to be passed here this House.

Sir, primarily, there are three writ peti-iions pending before the Supreme Court. One is by the Chief Election Commissioner questioning the Ordinance of the 1st October, equating him with two Election Commissioners appointed, and also the appointment of the two Election Commis-stoners itself which is being challenged by o'the CEC. There is another petition by Cho Ramaswamy, Editor of Tughlak, questioning the validity of the Ordinance. There is one more petition by one Mr. D.K. Roy, President the National Democratic Frent. These three petitions are still pen-aing and the matter is sub judice. Where was the urgency of first promulgating the Ordinance and now for pushing through this Bill? This is what every reasonable man will ask, particularly about the manner in which it is being pushed through. That is why I said initially that I oppose it for the manner in which it is being pushed through hastily. Anyway, the elections are

VICE-CHAIRMAN (SHRI MD over now. They wanted to achieve something,

I want to place on record my appreciation and also my encomiums to the Chief Election Commissioner. Though he may act arbitrarily, he may look haughtily and he may act, to a certain extent, roughly also, I can say, he has stood by democratic principles. He has acted according to the letter and spirit of the Constitution. He has acted independently and he has shown hat he cannot be influenced by any political considerations.

I would like to refer to one or tw( allegations which have been made in the petition. I want to put in on record be cause one should know how the C.E.C was acting. He has said in his petition that even the Lt. Governor of Delhi me him and asked him to postpone the elec tons in Delhi. One is aghast at the exten o which even a Governor could bend the. tahe dictates of politicians and meet th( Chief Election Commissioner asking bin to postpone the elections. This is reall; abominable and a thing which nobcdyear can think of.

There is another thing which is said in the petition. The C.E.C. has stated in his petition that one of the persons appointed as the Election Commissioner was a very close friend of the Prime Minister. This is also there. This has been put in black and white before the Supreme Court. (Interruptions). It is said in the petitico that the person was so close that he was appointed. So also the other gentleman, This is another serious allegation which has been made in the petition.

ll is also submitted in the petibibe that of such aa eventuality. leaders of several political parties whose whose he did not want to reveal met him for the same purpose, namely, to put a stop to the constitutional process of holding the elections, giving some lame excuses or putting forward some unreasonable things. Of course, he met them and heard them patiently. At the same time, he went ahead with the process of elections. No force on earth could prevent him from holding the elections. (Time-bell rings)

It is only due to his efforts that not only in Delhi, but in the other States also, elections were held and that too peacefully. This was made possible only because of I the deployment of forces, management, as w?ll as by his taking disciplinary action against the can wait. As my teamed friends, have said, I polling staff. Therefore, this legislatian is nothing but an attempt at belittling him and trying to remove him. Tho natural concomitant, the logical conclusion, is that this has been brought forward only to spite him. This is the impression which is prevalent among the common people.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Please conclude.

SHRI TINDIVANAM G. VENKAT-RAMAN: Having said this in regard to the Bill. I want to drav. the attention of Jhe hor. Minister to clause 10 orther friends. have also, raferr referred to it. It says that as for as possible, there would be unanimity

in the transaction or business and in case you will that is reports is the be there is no unanimity the majority view would prevail I would like to pose a question here. suppose all the three are different poles what would There is no prew in the Bill. There is absolurely no provision here to take care

Have you any prevision here? No. Your only aim is as I said, present Chief Section to spile the Commissioner. You are trying to oust him. At the same time, you are . putting the people between the devil and the deep sea.

You are just trying to push through this

amending Bill to suit your convenience and your purpose. 1 would like to point out that you have already burnt your fingers. This is nothing new. This is not an in-iiovation. Il was tried once earlier. It is said 'Once bitten twice shy'. Please take note of it. There was no need to have brough forward an Ordinance which you are now trying to convert. The Bill also urge upon the hon. Minister. You You it once earlier, but you failed. Don't again get into the trap. Moreover, as was pointed out by the learned hon. Member, Shri Ram Jethmalani, this question is now pending before the Supreme Court A larger Bench is gong, into this question. please wail. Do not be in a hurry. There-fore, I oppose this Bill. I appeal to you hot to create an impasse. Wait for sometime, and see what decision is going to be takan. I would like to suggest that proper constitutional amendment alone is .

Bill, in this hanky panky way and do pot try to see that this Bill is pushed' and like this. If you do so.

महीष्य, इसका जी है डिंग है "द घीफ इसैक्बन कमिश्नर एंड प्रदर कमिश्नर (कंडीशंस एंड स्वर कमिश्नर (कंडीशंस एंड स्वर कमिश्नर (कंडीशंस एंड स्वित) अर्थेडमेंट बिल, 1993 जिसके जिए 198: मैं पहली बार इस संबंध में जी विश्वेषक लाया गया का उसमें इसके जिए परिवर्तन और परिवर्धन करने की कीशिक्ष की सवी है, लेकिन मेरी समझ में यह नहीं आ रहा है कि इसमें चैंग्टर-3 में जो क्लॉज-9 है----

Transaction of business of Election Commission.

इसकी चर्चा इसमें कैसे की गयी है न्योंकि इसका टाइटल पहने में साफ एका 'बलता है कि को बुनाव अधुवत है उनकी केवल सेवा मर्ती के संबंध: में यह किसेयक लाया गया है। इसके पहले सन् 1973 में इलैक्सम कवीकथ के बारे में कुछ रूपन बनाए गए थे, उस समय स्टब्स के लिहा के से केंबल 5 वर्ष तक उनका कार्यकाल का और गवनै में ट ऑफ इंडिया का जो गुजर न्या, उसमें 26 मई, 1972 की यह प्रकासित किया गया था। प्रक इसके बाद जब चुनाव की धोषणा हो चुकी और लोग भूताम के बारे में तैयारी शुरू भार रहे वे तो उस बीच में पहली प्रवस्तार की वह प्रध्यादेख ने प्राए। बताटे यह है कि पहले बिपक्ष के लोग द्वा संसद के सदस्य भी बह बाहते ने कि इसे मल्टी-मेंबर बनाया राए । महोदय, मैं ध्यास धाकपित करता चाहंगा कि 30 मई 1990 की इसी राज्य समा में इस संबंध में एक विधेयक की दिनेश गोस्वामी अया अस्तत किया गवा थर । उसमें उन्होंने इस काल की अर्चा कि इलैक्शन की जी निव्यक्ति हो उसके संबंध में सीन न्यन्तियों की एक कमेटी करां की जाए और राष्ट्रेपति जनका परामधी करें। का मी चर्चा लक्ष्में देव सात

कि लोक सभा के अध्यक्ष, राज्य सभा के सभापति भीर लोकसभा में विपक्ष के नेता यदि लोक सभा में बिपक्ष के मान्यता प्राप्त नेता न हों तो लोकसभा में सबसे बड़े दल के नेता---इन तीनों को शामिल किया अस्य । उसमें यह सी उल्लेख किया गया था कि इलेक्शन कर्मिरनर अब भपने पद से सेवामुक्त हो जाएं ती उन्हें उसके पाचात केन्द्र सरकार के अन्तर्गत कहें। भी नियुक्त न किया जाए, लेकिन उपसमाध्यक्ष जी पूर्व-उदाहरण मौजूद है कि इलेक्शन कमिशनर जब रिटायर हुए हैं तो उनको राज्यपाल भी बनाया गया है । इसके साथ-साम उपसभाव्यक्ष जी ठीक उसी दिन 30 मई, 1990 को श्री दिनेस गोस्वामी द्वारा एक व्यापक संबोधन प्रस्तुत किया गया था। रिप्रजेंटेशन झॉफ पीपुल्स भ्रमेंडमेंट बिल, 1990 । उप-सभाष्यक्ष महोदय, मैं यह जानना चाहता हूं कि जब बार-बार चुनाब कानुनों में स्वापक संज्ञोधन करने की बात आती है तो आप उसने क्यों पीछे हट रहे हैं कीर 1990 में जिस आधार पर बह विभेयक लाया गया का, दैसा विधेयक नयों नहीं लाए है ?

दूसरे जिस तरीके से आप संशोधन के अरिष्ट्र यह बिल लाए हैं उसके संबंध में भी सरकार की प्रतिष्ठा में विरावट आई है और लोगों के मन में शंकाएं हैं। जिन दो व्यक्तियों को मापने बुंनाव आयुक्त निगुक्त किया, उनतें से एक तो छुट्टी लेकर बले गए और दूसरे ने कायद आवेदन किया कि बह आप नहीं करना चाहुले। तो इस प्रिन्दित में आपने इलेक्कन क्सीकन को पहुंचा दिया है और सुर्धाम कोर्ट ने जो इंटरिम आईर पास किया था, उसकी सायद इसी माह की 15 तारीख को उसने कलकमें भी कर दिया।

इसके अतिरिक्त उपसम्राज्यक महोदय जैसा कि जेटमलार्ग की ने ज्यान मकर्षित किया कि सुप्रीम कीट में एक विवादित मामल। वल रहा है तो आप जिद मत करिए, हटधमी मत करिए भीर मुग्रीम कीट के निर्णव का इंतवार करिए।

····द्सरे इस*ो* एक कुलाब साबोग की चर्चा है, जिसा कमीकन का उन्होंने कहा है कमीकन का भतलब है इ लेक्शन कमीजन । यह भी कहा है कि कोई एक व्यक्ति भी इलेक्झन कर्माणत ही सकता है। चुनाथ भागुनत हो सकता है भीर यह एक व्यक्ति भुताव प्रामुक्त होगा, तो वह मुख्य चुनाव ग्रायुक्त होगा । उसके बाद संविधान में जरूर चर्चा है कि जितनी संख्या राष्ट्रपति शिर्धारित करे उतनी संख्या तक और चुनाब आयुगत हो सकते हैं । संविधान के प्रमुख्डेंद 123 में ध्रुव्यादेश खाने का समिकार है । लेकिन, किन परिस्थितियों में असे मध्यादेश लाएं, कीन ही ऐसी परिस्पितियां विश्वमान की किनके कारण कि आपको प्रध्यावेश लाना पड़ा ? इसके लिए आपको बताना चाहिए । मेरी अपनी समझ से, जो कुछ मेंने इस विधेयक में देखा, कोई भी ऐसी परिस्थित विश्वमान नहीं श्री किमके चलते प्रध्यादेश लाने की प्रावश्यकता रहती ।

तीसरी बीज, जिसकी जीर मैं प्रापका व्यास सामार्थित करना चाहुंगा, जिस प्रकार से मुख्य बुंगा आपूर्वत ने काम किया है, उनके बहुत से आपेकों से मैं स्वयं भी सहमत नहीं हैं, लेकिन कम से कम संविधान के अनुब्देश 324 की जो मंत्रा है कि मतदाता निर्मय होंकर स्वतंत्र कर से अपने मतदान का प्रयोग करें और एक शांतिनय सालावरण में चुनाव हों, इसके लिए तो में समझता है कि मुख्य चनाव धायुक्त निविध्यत कर से अधाई के पाल हैं।

में भित्र प्रापके इस विजेषक का विशेष्ट करते हुए प्रापके सनुरोध कहना कि इस विशेषक की आप बायस लीजिए और जो सर्वोच्य स्थासक्त्य का इसमें विस्तान होता है उसका इसकार कीजिए। सो नैवे अपना प्रस्तान रखा है, उसन्मर सी विचाल कीजिए कि इसको प्रवर समिति को मेजा उन्हें और बहा इस पर विचार होने दें। उपाद्यक्ष सङ्घोदय, संतिमः बात यह क 15 जून 1949 को डा. प्रस्नेद्रकर ने जी कृष्ट आर्टिक्स बा 324 का, उसमें बहा था, तै उसकी उद्धरण करना चाहता हूं, केंबल दो पंक्तियों हैं। डा. अस्बद्धाः में 15 जून, 1949 को कहा था।

The House affirmed without any kind ci dissent, that in the interests of purity and इसलिए में अनुरोध कहार कि 30 मई, 1990 को जो विदेश रार्थकां भा में भी दिनेक गोस्वामी की ने प्रस्तुत किया था, उसी तरीके का विदेश आप लाइए लाई हम फिर पुंत्रविवार करें। धरम्याद। freedeni of election to the legis-iative bedies it was of the utmost importance that, they should be freed from any kind of interference, from the executive of the day."

SHRI MADAN BHATIA (Nominated): Mr. V.ice-Chairman, Sir, 1 had no, inten-, tion to participate in the debate on, this Bill for the simple reason that so FAR, as the merits of the provisions, of this Bill are concerned, they are *sub judice* in the Supreme Court and are subject-matter of adjudication before the highest court of the land. It wiH neither be app-'opiiate (lor. m the fitness of things for us to express any opinion as to the validity or otherwise on the merits of the povi-iions of this ftH!. I have stood up just to give my view in reply to one point which was made by one hon. Member on the other side.

It has been said, why should this Givernment bring forth this Bill when the matter is already pending in the Supreme Court? Sir, the matter which is pending in the supreme Court has

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arisen out of the challenge to the Otfl'-nance. of the Election Commissioners would be been referred to a Consiitution Bench for there is any dispute between the decision. If we do not suppot this Bill, the Election Commissioner and the lapses, the writ petitions will lapse and they wiH become infrucluous. There will be no hing for the Supreme Court to adjudicate upon.

SHRI MENTAY PADMANABHA.M (Andhra Pradesh): That would have been better for the Government.

SHRI MADAN BHATIA: It is high time now, when the question has ariser in this country whether the Election Commission should consist of one member or if should be a multi-member body, that the highest court of the land should decide, once for all, as to what would be the powers of the Chief Election Commissioner and other members of the, Election Commission, namely, the Election Commissioners, vis-a-vis each other.

arisen for the first lime after Constitution was promulgated. It is no\* various mem-)ers of this body inter se' would by virtue of this Bill that the Government has be. This s the point which the Supreme Court got the power to convert the single member is going to decide, and we say that we body into the multi-member body That hould wait for the decision of the Sup-eme provision is in the Constitution of Article 324 of the thing to Sub-article (2) Constitution in terms says that the Com- that unless. mission may consist of more than one member, that apart from the chief Eler- tion commissiner there mey be commissionors but the Constitution har not elarified what the power of the Blec tioftt Commissioners would be or tion

It is the Ordinance which is the subject-matter qua the Chief Election Commissioner. It is of challenge in two or three writ petitions because of the provisions contained in which have been admitted and which have, clause 10 of this Bill which says that if other Ordinance will lapse, and if the Ordinance members of the Election Commission, the will be the decision of the decision majority, that the dispute has arisen and gone to the Supreme Court. The Supreme Court is seized of this particular matter whether, if the body consists of more the decision of the than one member, Chief Election Commissioner would be the final word or the word of the majo-ri y would be decisive. this is a fundamental. constitutional question. constitutional question must be resolved, it is going to be resolved and this is the time when it must be resolved because the demand has arisen in this country not only from the Congress Party but various other parties that the Elec-ti;n Commission should be a multi-member 'body. Once this demand has arisen and various; political parties have come to ealise that Election Commission should be a multimember body, it is ime, the right time This is a constitutional question which has for the Supreme Court o be asked to decide the once and for all m what the powers of the it self. Court. I think this is reducing the whole absurduty I rrespectfully upmit sir

Uttar Pradesh), sir, I have a point of

Once the isp pints that the matter . anbJudice....

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SALIM): Under which rule do you raise the. point of order?

SHRI SANGH PRIYA GAUTAM: Mv point cf order is this. In the Supreme Court the Ordinaace has been challenged, and we are discussing about disapproval of the Ordinance... {Intererrup-tions} The Ordinance has been challenged before the Supreme Court of India. Therefore, I say...

SHRI MADAN BHATIA: I have fol lowed you. Please sit down.. .{Interruptions)

SHRI SANGH PRIYA GAUTAM . 1 can say it before the Chair.

THE VICE-CHAIRMAN (SHRI MD. SALIM) : You have finished it.

SHRI SANGH PRIYA GAUTAM: I am finishing.

So, I submit that, when the matter is sub judice before the Supreme Court of India, we should wait for its decision. Should we not?

SHRI SATYA PRAKASH MALAVIYA: What is your ruling, Sir?

.,- THE VICE-CHAIRMAN (SHRI MD. . SAUIM) : On this point of order ? You should know i!. You are a senior Member of this House.

SHRI MADAN BHATIA: Once, this Ordinance is substituted by the Act,

THE VICE-CHAIRMAN (SHRI MU. then, the Supreme Court would be adjudicating on those writ petitions themselves on the validity of the Act itself which is merely replacing the Ordinance as it is This decision, I respectfully sub-n: , !he country must welcome. The country must welcome the decision of the Supreme Court on this momentous, cons-to utional Question.

> PROF. SAURIN BHATTACHARYA (West Beagrt) : When it comes.

SHRI MAOAN BHATIA: If on the one hand, we make a demand that the Commission should be converted into a rultimember body and on the other and we should be allowed to be left r, dark cm what the powers of the yarious of the Election Commis-tion inter ie should be, this will be nither here nor there.

it is no; going to help the country. I hink it is proper and it is the right thing hat the Government has done by bring-ng forward this Bill for getting it enact-ed so that this controversy is settled once and for all by the Supreme Court. There-ore, I support this Bill.

SHRI G. SWAMINATHAN: Sir, 1 stand before you to support the Bill. strange arguments have been advanced •saying since the Supreme Court is seized of the matter Pailiament should not discuss it. Many senior Members look up hat position and have also requested for your riding on this.

As a former Preisiding Officer of the House; I would say that similar matters have arisen not only in the Houses of tie

State 'Assemblies, but also in Parliament. You Suppose a Chief Election Commissioner is may still remember, when the election case of a wrong person; somehow or other the shrimati Indira Gandhi was being diseased In Government has chosen him as the Chief the Supreme amendment brought Reptesentation of the People Act. If you look cure. Me cannot be sent away very easily up the Parliament proceedings yoy Will find because his position is something like that while the matters, various Bills had been passed by the you have only to bring in an impeach Parliament. On a specific question on this, Kaul ment. If he takes it into his head and and Shak-dher-many of you might have behaves very erratically, what can the read their book—said that there is no judice for Pailiament in the matter enactments. A Bill can be taken up and passed. so much about him during all these days. Only if it is a discussion on a matter which Even three days ago I read in papers is sub fudice, it can be said that it is sub judice what he said. He said that even for the and you cannot dis-cuss it. Suppose you Rajya Sabha elections he will try to cannot take up a matter which is before a question some of the Members who go to court, the Par' liament will come to a other States, enroll themselves at the subsidiary position and we will not be able to last minute and become Members of the make an amendment to an Act which is sub Rajya Sabha. Biennial elections to the judice. Many of the Acts are being taken up by Rajya Sabha are hear. Perhaps he the courts at various stages. Then Parliament mentioning about our Finance Minister who will not be able to transact we take up such a position. Therefore, Sir, I there. Shri Dinesh Singh got elected from make it very clear that Parliament is competent Harvana. We have got every right to get to take up the matter and there is no question ourselves enrolled in any place and get of saying since it is sub judice we cannot ourselves elected. Now, the Election take it up.

The whole question revolves not only round the post of the Election Commissioner. My personal feeling is that it is

; the person of the Election Commissioner which has become very disputable before Parliament and before the nation. It has already been mentioned by one of the Members, that Shri Shibban Lal Saxena said in the Constituent Assembly when the matter came up regarding the office

of the Election Commissioner that 'there is no use making the term of the Eleqf-tion Commissioner as a fixed and secure tenure if there is no provision in the Constitution to prevent either a fool, or a knave or a person who is likely to he under the thumh of the Executive... The point is that it is not the position of the Election Commissioner which was discussed in the Constituent Assembly.

Court, there was an Election Commissioner and there is no here on the way but because his position is very se court was seized of the that of the . Supreme Court Judge and sub Government do. Regarding the present pf Election Commissioner we have heard any business if went to Assam and got himself elected from Commissioner is questioning, the very competence of these people for getting elected. Then he says: "I am going to look into the very nature of the election expenditure" as if nobody has done it so far and he is the only man who is going to take up the question of election expenses. He is threatening all people. There are many points about which ho said. He said his telephones were being tapped by the Government.

> He once guarrelled with his Security Officer because he refused to shoot somebody. Then he quarrelled with his watchman and the whole Election Commission was on strike.

## (THE VICE-CHAIRMAN SHRI SHAN-KAR DAYAL SINGH IN THE CHAIR)

Then recently he gave an endorsement to a film in Calautta about which there

feeling is that I do not want to drag in a cancelled all the polls, biennial elections to person...

SHRI MENTAY PADMANABHAM: Can we discuss in this House, personal behaviour of the Chief Election Com-missioner?

SHRI G. SWAMINATHAN: His per being advanced by the Member sonal behaviour is very important. That is what 1 am saying. The personal behaviour of the man.....

(SHRI VICE-CHAIRMAN SHANKAR DAYAL SINGH): Now you better conclude.

SHRI MENTAY PADMANABHAM: There are certain institutions the heads of Commissioner as he was entitled to give his which we are not discussing. FOr example, views on my Chief Minister. So, 1 have got the Governor, the Rashtrapati and others In every reason to speak. the same way we cannot discuss the personal behaviour of the Chief Election Commissioner also. May be we can discuss about the functioning of the Elec tion Commission.

VICE-CHAIRMAN (SHRI THE SHANKAR DAYAL SINGH) : He only referring to him. Please conclude now.

SHRI MENTAY PADMANABHAM: It is not in good taste. I am not defending the because the subject is such a big subject. The criticism of the Chief Election Commissioner. functioning of the Election Commissioner But discussing his perisonal behaviour is not cannot be discussed in one or two minutes. in good taste.

SHRI G. SWAMINATHAN : I ara leaving it at that point. We should have a missioher. proper Election Commission. The whole thing revolved around is why we have come up with Sir, you may recall and the hon. Members cancelled elections not who are sitting beside me also might re-

was a row in the newspaper. My personal call when the Chief Election Commis-simier the Rajya Sabha from Gujarat and West Bengal, Legislative Council elections in Bihar and Maharashtra...

> SHRI VIREN J. SHAH: The argument of appointing a multi-member commission is...

> THE VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): No question of argument. Mr. Swaminathan, kindly conclude.

SHRI G. SWAMINATHAN: I am entitled to give my views on the Election

VICE-CHAIRMAN SHANKAR DAYAL SINGH): Swaminathanji, don't get agitated. You have already taken twice the allotted time.

SHRI G. SWAMINATHAN: How much time have I taken?

THE VICE-CHAIRMAN (SHRI is SHANKAR DAYAL SINGH) : More Shan your quota.

SHRI G. SWAMINATHAN: Sir, every Member has taken more than his allotted time

SHRI MENTAY PADMANABHAM Particularly the present Election Com'

SHRI G. SWAMINATHAN: The present this Bill on multimember commission. It is Election Commissioner had cancelled not one not suddenly that the Government thought of elections but many elections. Nobody knows the Bill on multi-member why he cancelled biennial elections to the commission. On 1-10-1993, an Ordinance was Rajya Sabha and bye-elections in many States. promulgated by the President. It was He came to Tamil Nadu and cancelled necessitated because of cancellation of all the election to the Ranipet Assembly seat and elections On 2nd August Mr. Vice-Chairman, election to the Palani Lok sabha seat. He has once but two

three times. Whenever he finds it con-veniert ent ways, then, what will happen 7 The same he cancels the elections. His behaviour was arbitrary. If a Member goes through the proceedings of the Parliament, he can find that the Members who are opposing this Bill now have supported the proposal of a multimember commission. I remember it clearly. I do not want to cast aspersions on anybody. Even the Vice-Chairman might have said that he wanted a multi-member commission. In fact, the whole House wanted a multi-member commission. At that time, including my hon. friend, Mr. Bala-ram who had supported this proposal at that time is going to oppose this Bill now.

SHRI H. R. BHARDWAJ: Their party is supporting this Bill.

SHRI G. SWAMINATHAN: Every party wanted a multi-member commis sion. If you go through the proceedings of the House, you will find that every party wanted a multi-member commission. They said that that gentleman was be having arbitrarily. He gave a kick to every party. AII parties supported this proposal. This is what I am ing. Every party has criticised him at one point or the other. Every Member has done that. Now the Government came forward with a Bill for multi-member commission to see that one member of Election Commission does not behave ar bitrarily. This is the position. What did he do 7 He has gone to the Supreme Court saying that multi-member commission is not correct. They are giving other mem bers equal salary and the Government has made other Members equal to him. Now his contention in the Supreme Court is that they cannot be made equal to him. Now the Supreme Court is seized of the matter. They have referred the matter to the Constitutional Bench. I am sure that they are going to decide this matter.

Some Member said that if there is a multimember commission, then, the three members might give their views in, diffething is taking place In the court also. Suppose there are five Judges in a Bench of the court, then, five Judges give heir judgements in different ways. Then, what can we do 7 We have to accept certain facts that majority of the mem-bers will conclude in a certain manner. Then only we can go about and do this work.

I support this Bill. My point is: "Is he behaviour of the Chief Election Comnissipner towards the two Election Comnissioners, appointed by the President, right?" We all respect the President. The appointment was made by the President. The President appointed Mr. Krishna-murti and Mr. Gill as the co-Members of the Electron Clommission. But the Chief Election Commissioner never allowed them to open the room and function. You cannot do like that. You may have a grouse against these members. Perhaps one member happens to be a friend of the Prime Minister. (Interruptions) There is nothing wrong in saying that one officer is a friend of the Prime Minister. It is good that officers are friends of the people who are ruling. (Interruptions) It is always (Interruptions) I am only saying what appeared in the newspaper. (Interruptions) The Chief Election Commissioner never allowed them to function. (Interruptions)

SHRI MENTAY PADMANABHAM: Do you mean to say that the Ministers should appoint their own friends (Interruptions)

SHRI G. SWAMINATHAN: Is it a normal behaviour ? I may be the Chief Election Commissioner. But is it a normal behaviour? (Interruptions) Is it a normal behaviour of the officer? Suppose, tha President appoints two people and you do not like them. You do not like their behavicar. (Interruptions),

{Interruptions).

SHRI G. SWAMINATHAN: Is there any embargo that I should not? These are not any words. It was Mr Anibedkar who had said that an unfit person may come there, It is not me but it was Shibban Lal Saxena who had said that. (Interruptions).

VICE-CHAIRMAN (SHRI SHANKAR DAYAL SINGH): Mr. Swaminathan, you now conclude. Mr. N. E. Balaram would be the next Speaker.

SHRI G. SWAMINATHAN: I will conclude. You have been always kind to me and I don't want to create any trouble. I fully Government to come forward with a constitutional amendment to sec that Election They will be a great threat to democracy.

SHRI N. E, BALARAM: Mr. Vice Chairman, Sir, I don't support the Bill and my request to the hon. Minister is, kindly withdraw the Bill. I don't think even ii the Bill is sent to a Select Committee, we can improve upon that. Let him kindly withdraw the Bill and bring a comprehen sive Bill covering the entire electoral re-' forms. That is my party position. Sir, I would like to ask one or two questions before I come to the Bill.

What was the hurry in bringing such an Ordinance? The Minister did not explain this thing in his preliminary remarks. I think he will do it in the final reply. Secondly, the Government did not think it necessary to consult the Chief Election Commissioner before bringing this legislation. Here again, I would like to ask' the hon. Minister why he has not consulted us. The real difference member between the people who are opposing the Bill and the people who are supporting the Bill, according to me, is not on the question

SHRI, VIREN J. SHAH: Sir. are we of multi-member Commission. 1 don't, think discssing the conduct of a particular that is so. All of; us are for multimember officer in the Election Commission ? Commission. There may be some difference. One view-point is prevailing in this country and this view-point is not coming from ordinary people but it is coming from the Solicitor General. He said (hat the Election Commission is a department of the Government. He is the Solicitor-General of this Government. I would like to know from the hon. Minister whether this is the opinion of his Government. That is one opinion that the Election Commission is a department of the Government. That is the status of the Election Commission. This opinion comes from the Solicitor-General. This is not an ordinairy opinion. Many, many people were sharing this view directly or indirectly when they spoke from this side or that side. I don't agree with support the Bill. But I would request the that. According to me, let us have a debate on that. According to me, the Election Commission is an independent body. It is a Commissioners of this type are not appointed. eoastitu-tkmal body. I is not bound by any decision taken by the Govraument. I don't think so. If the executive gives an order, the Election Commission should not accept it if it thinks it is wrong. It is not the Home Secretary who has to send a circular. It is not practice. It is done by the Chief Election Commissioner. This is what happened here. The Home Secretary was sending circulars to the Election officers in different parts of the country: That the report to us, but not to the Cmer lection Commissioner" This is one understanding. This understanding emanates from this Government. This does not come from outside. This is the serious difference of opinion between us. It is not a question of three-member Commission or five-member Commission. This is not the point. I want my friend Swaminathan to understand the real issue. The debate is now going on in the House. It is not a question of having a three-Commission or one-member Commission. You can have one-member Commission. What is the status of an Election Conmis-sioner, that is the point wo are debating. One understanding is—I think that is unaerstaading. I may be wrong. I am not a ini-iioper and the Chief Election Commisconstitutional expert. According to me, it is loner According to them, all are equal-That is the real constituiotnal under-sTandteg-the why it says this Bill is unconstitutional, Election Comomission is an independent because the interpretation was done by the institution. It is an depen dent institution. Supreme Court, I am nest depending upon my Somebody has been saying—he is a Sapreme understanding of the law. The Snpreme Court Court lawyer—that this is the first time this once decided this question. You can again, if issue is coming to the Saprenie ,Court. This is you want, send it to the Supreme Court; let the first time this issue about the status of them give us a judgment. According to the different Election Commissioners is coming to present understanding of the Supreme Court, the Snpreme Court. This is What my advocate this Bill is unconstitutional. of the Supreme Court has been argu-mg in the House. I am not an expert in legal matters but I want to draw his atten-tion to the tact that his this Bill has got some political motive. That is poing was debated by the -Supreme Court why I Object, seriously object. How would 'I some Time back. Now, this a point debated by say that it has got some political motive? The a Constitution Bench; 1 agree. That is the Chief Election Commissioner says-I read -it difference. This issue was debated once by the in the newspaper and I got a copy of it-"On Supreme Court and the Snpreme Court said—two occasions one, when the Tripura elections I will read the observations made by the were conducted and second when the mini-Supreme Court at that time—the case was elections in all these 'five States were conreferred to by my friend, Mr. shah. It was S. S. ducted, I was approached by the top leadership Dhanaa's case—I want my lawyer friend to of the ruling party." He mentioned it in his listen to -lt because he says this is the first petition. I do not know whether it is true or time; but this is the second lime this issue has not. It is up to the Government to reply. "Two come-in para 14 of the observations they said times the lop leaders of the ruling party were of the framers of the Constitution is, firstly change the date." He says, "I cannot do it." they do not give the same status to the Election My friend was saying, once in the Assembly Commissioners as of the Chief Election debate one gentleman was saying that the Commissioner" They did not give the same Election Commission should not be the thumh Status to the Election Com-missioners, of the Executive. That is what Mr. Seshan did, according to the Constitation. "And seeandly, the Chief Election Commissioner did. He has they want the Chief Election Commissioner to never become a thumb of the Executive. He Commission."

RAZI): In the Chair. This issue was gone into difference of opinion with him. But I should by the Supreme Court once. What is the role of say that in this mini-election, when all of us •other Election Commissioners ? What is the are debating the electoral reforms, how to role of the Chief Election Commissionet? This prevent massive impersonations, how ito was decided by the Supreme Court. New, in prevent massive rigging how to prevent contravention of this -decision, what does your massive booth capturing— we have heen Bill say ? Sections 9 and 10 of the Bill say, discussing them for the past four or five "All the Election Commissioners are equal." years—we find in general the elections were

Constitutional understanding; that is why it is is no difference between an .Election Com-

'My second reason for opposing the Bill is, "what is, therefore, evident from the discussion trying to impress upon me to delay the date or be in Overall control of the business of the might have committed serious mistakes. I have a diffesence of opinion with him. I differ from the Election Commissioner on some of THE VICE-CHAIRMAN (SYED SUB-TEY his actions. On some of the issues 1 have a peaceful. There was no booth capturing on a large scale, there

was; no rigging. on a large seale there-'wns no to recalt that on a number of occasions, when impersonation an a massive scale. The we discussed this issue of the Election elections were conducted fairly well; this time Commissioner, almost all the Members of the and the credit for this goes to ; Mr. Seshan, I Opposition, including some Mambers of the have no doubt about it,. I have no hesitation to Treasury Benches, supported a multi-member say that. I have criticism against him. this time he proved that he could act We wanted a multimember Election independently, according to his conscienue and on his own understanding of ago, before the Ordinance was promulgated. the Constitution. | So, this Bill has got two Why did the Government drag its feet on Firstly, it j is not constitutionally valid and, What was the reply of the Government at that secondly, I this has got a political motivation point of time when we raised this issue? We I am not in agreement with this Bill. I would wanted it. The Janata Dal wanted it. The request the Minister that—if you want a three- C.P.M. wanted it. Everybody in the House, member Commission, I am for it; if you except one or two parties, supported this want a four-member Commission I am for it—multi-member Elec-ion Commission. let us have a new Bill, a comprehensive Bill, covering all the electoral reforms which have been raised In the country. Let him bring it. Everybody will support it. That is the are you opposing it now? need ot the hour. That is my humble request. Thank you.

instead of resorting to is-sumg of Ordinances. for mv opposing this Bill. Another' aspect is ..(Interrup-tion). the motivation behind this Bill. I suspect that the Government brought this Bill with a mala This Ordinance fide intention. promulgated on 1st October knowing fully well that the elections to TJ.P., Madhya Pradesh and other States were taking place in raised here. That is the established conthe month of November. What is the great venion, (interruptions) urgency Tor issuing It? I would like

But Election Commission. We all supported it. own Coramissior. That was three or four months am opposing it on two grounds. taking up this issue? Why did they delay it?

SHRI G. SWAMINATHAN: Then why

SHRI MENTAY PADMANABHAM: I will come to that. Then the Govern-ment did not come out openly. They did not say that SHRI MENTAY PADMANABHAM: Mr. they were prepared to bring a Bill to make Vice-Chairman, I rise to oppose this Bill on necessary changes to create a multi-member two counts. First of all, the Go-vemment is Election Commission. Why did they suddenly increasingly resorting to the practice of think of issuing an Ordinance on 1st October issuing Ordinances, which is anti-democratic 7 The Chief Election Commissioner himself and antithetical to the spirit of parliamentary said it openly in so many words that since he system of democracy. Whenever the could not oblige the Government—the named Government promulgates an Ordinance we the Prime Minister because the Prime have been asking the Government not to Minister himself wanted that the elections resort to it. We have been asking the somehow or the other should be postponed; Government to ponder over it and then try to that is the most unfortunate thing-She bring a legislation in the Parliament Itself Government brought this Order nance. That is what the Election Commissioner has said. It A number of my friends have already appeared in all the papers. Either the official mentioned his aspect. That is the main reason spokesman or the non official spokesman.

> SHRI H. R. BHARDWAJ: Sir, whatever affidavits, whatever argimients and whatever submissions are contained before the Supreme Court, they should not be

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document. Why can't we raise it here ? ments are a vailable in the Supreme Court {Interruptions).

SHRI MANTY PADMANABHAM: This affidavit is a public document,

SHRI H. R. BHARDWAJ: Whether it is true or false, it should not be raised here.

SHRI MENTAY PADMANABHAM: I am only trying to bring to the notice of the House that the Government has brought forward this Bill with mala fide intentions. It is very clear. There is absolutely no doubt about it. Sir, there clarify certain issues. After that you can bring was a Bill' introduced on 30th May, 1990 by out a comprehensive legislation with regard to Shri Dinesh Goswami. While introducing the the electoral reforms and you can prove your Bill, the Minister had also mentioned about it good intentions. If they want to bring out this in the Bill. That Bill contained some vital kind of Ordinances, if they want to bring out issues. Those issues are missing from this Bill. this kind of Bills, if they want to huddle The Minister himself had mentioasd about it in through these Bills without proper discussion the Bill. I am only lefer-ing to it. While and without proper understanding, then introducing the Bill the Minister mentioned people will not appreciate your intentions. that the Goswami Committee and a number of They will believe that the intentions of the other Committees wanted a multimember Government are mala fide. Election Commission that is why they have brought forward this multimember Election Commission Ordinance. There are many other Vice-Chairman, on principle three heads are issues which were mentioned in that Bill. Mr. Dinesh Goswami introduced it in the House. That Bill is still pending. Why has the Government put it in a cold storage? Why has the Government brought out this Ordinance now? There is absolutely no doubt that the Government has brought forward this Bill with experience, after the Ordinance which mala fide intentions.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZD: Please conclude within two

### SHRI MENTAY PADMANABHAM :

Mr. Bhatia has just now said, "The matter is is, when the matter is sub judice, when the we discuss this Bill here? When we are allowed to

SHRI N. E. BALARAM; It is a public, discuss this Bill here, then whatever docuthey are ali public documents. I can freely quote that document. Any Member can freely quote that document-Therefore, I once again advise and appeal to the hon. Minister to think over it. I request the hon. Minister, "Pleass don't move forward with this Bill, withdraw this Bill." The Minister should not stand on a prestige issue because this Government has already lost a lot of prestige. Now there is no prestige left. The matter is being discussed in the Supreme Court. The Supreme Court will

SHRI G. G. SWELL (Meghalaya): Mr. better than one is accepted. It will make for better circumspection, better informed discussion and hopefully better balanced decision. Moreover, it will curb personal obsessions, fixations and fantasies. But our converted the Commission into a threemember Commission, was not happy. The spectacle was not edifying. Instead of the Commission acting as an example of moderation and dignity, it became a place of tom-cat who wails, sanarls and caterwauls at each other. After which one went on indefinite leave and the other was not heard any more. sub judice". The hon. Minister has also said Now having said that I want to say that I am that the matter is sub judice. The basic point not opposed to a Multi-Member Commission. But I have my grave doubts and tho Minister matter is pending in the Supreme Court, can may kindly reply fo this point. I would like to know whether, by this Bill we are not trying to circumvent the Constitution, whether we are not coming in

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tution. By this Bill you have put the other they have done this. This is the second ime. Members of the Commission almost on a par There is something wrong with the drafting with the Chief Election Commissioner -same also and the Law Minister should take note of salary, same conditions of service and the jt. I know he tells certain things privately and Constitution has given the Chief Election I SHRI H. R. BHARDWAJ: I did not t tell Commissioner a primary place. That is why him anything privately, t don't talk to him at the Constitution says that he will preside over all. .(.Interruptions).. the meetings of the Commission. be removed only by impeachment in the same case. No expert lawmaker manner as a judge of the Supreme Court. ignore the Suppose the question any one Commission apart Commissioner arises Commissioner says, 'I do not it', in that case, can you go the impeachment procedings ? proposal to the Constitution. Thank you.

Sir, I am not surprised over this Ordinance or missioner was on tour you rushed the Election the Bill. This is in consonance with the style of Commissioners to occupy the oflice as if it functioning of this Government, that is, doing was President's Rule and somebody was the right things at the wrong time and in the taking over as the Governor. This shows the wrong manner and vice-veras. It is very male fide intention of the Government. You are surprising that a demand which was universally not interested in the effective functioning of sup- ported by all the parties should today find the Election Commission. But some opposition in this House and the Bill has wanted to twist the arm of the Chief Election to be voted upon. This is be- cause of the com-missioner. bungling things by this

conflict with the provisions of the Consti-GOVERMENT This is not the first time that procedure for removal. But the he cannot say it in the Mouse, (Interruptions).

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The j SHRI P. UPENDRA: Whatever is coming Constitution says that the removal of any other from the Law Ministry now-a-days, I Election Commissioner must receive his whether in the form of an Ordinance or a Bill, recommendation. I think the Minister will there seems to be something lacking and accept that this is the Constitutional position. something unprofessional about it. Even a I want to put a hypothetical question first year Law student would do better than Suppose a question arose of impeachment, that. We have seen this in the case of the According to the provisions in this Bill he can Religion Bill and now we are seeing it in this would ever previous decisions of stion of impeachment Supreme Court. The Constitutional as contained in articles .124 (3) and 324 (5) clearly define the powers and and the Chief Election do not recommend can you go ahead ment procedings?

and 324 (5) clearly define the powers and privileges of the Chief Ejection Commissioner. He is defined as the Chairman of the Commission. It has been stated that win the impeachment procedings? I of the Commission. It has been stated that think it is a question that you have to 'think commissioner cannot be changed to his either have the Ordinance approved or disapproved. I don't agree with the contention that if the Ordinance fails the Supremo Court will have nothing to add the contention of the Chief Election Commissioner cannot be changed to his detriment. In spite of all that, if this disapproved. I don't agree with the contention now this Bill, I can only pity their foolishness. will have nothing to adjudicate. It can Sir, this has been brought with a mala fide adjudicate. Therefore, I would sug' gest that intention and there is no doubt about it. it would be much better if the Minister comes Otherwise, if they were genuinely interested in to this House with a forth-right amendment improving the effective functioning of the Election Commission, what was the need for such a coup-like order on that day, on the Ist SHRI P. UPENDRA: Mr. Vice Chair-man, October 7 When the Chief Election Com-

But you would not have w/shed 'or it; today, he is the most popular man. Today, if he contests for election, he will

win hands down throughout the counliy... (Interruptions).

an 'idependent Constitutional authority. For methods, India cannot be proud of that, we have to applaud the Chief Election Commissioner and we should thank him for his democratic heritage. ever (Intemiptions).

## is your perception.

consider another aspect. The Supreme Court or withhas taken a view on this mattse-Sir, there Irawn or least be referred to a Joint Select contradictions here. we wanted a Committee. multi-member Commission so that at any time any erratic behaviour of an individual PROF. SAURIN BHATTACHARYA would not affect the func-fioning of the West Bengal): Mr. Vice-Chairman, Sir, he Commission. There was a motive for that, various view which have been ex-uessed But, now, if the Supreme Court has stuck to here are not only contradictory but the ctard that the supreme Court has stuck to compare the study of the supreme Court has stuck to compare the supreme Court has the stand that the two others are only to be somtimes self-contradictory "ed in appointing these three people. If you rustedman of the prime Minister and : follow that procedure, there will be no would he the untrusted man of the quarral over it; But, here,' you are not

doing that. Whenever you have a convenient person, a mild parson, as Chif Election SHRI S. K. T. RAMACHANDRAN (Tamil find a difficult man you are rying to twist him by Nadu): We are not discussing about the appointing two other Commissioners. You have personal conduct of the man-We are done it twice You even tried to twist a very discussing about the office of the Election modest and mild man like Mr. Peri Shastri. This cannot go on, After all, we are very

SHRI P, UPENDRA: The whole country proud of the democratic system in this applauds him for upholding tho independence country and the bulwark of tha democratic of the Election Commission. He has converted system is the Election Commission. If we try to it from a Department of the Ministry of Law to destroy the Election Commission by these

> Now. what wing to happen? If the Ordinance ap-

ses, only two men will be atfcoied. Ono man has already gone to till his field and another SHRI S. K. T. RAMACHANDRAN: It man is a friend of the Prime Minister; he can find him any other job. Heavens will not fall; SHRI P. UPENDRA: Now, we must also you can bring a very comprehensive and an

consulted and that the final authority vested with the Chief Election Commissioner, then but, among other things, Mr. Chaturvedi with the Chief Election Commissioner, then what for do we need these two Commissioners who would be mere advisers and v/dl have no powers? So, why should we have a multi-member Commission? The time has come to think of this aspect. There-fore, this is the time to consult all political parties and Constitutional experts political parties and Constitutional experts French Revolution breaks cut, it has to be a and come out with a clear-headed Bill and an socialist revolution, What do we have here effective. But which will stand the scrutiny of on both the sides: 'Mr. Shah moving a law. They are not doing this in spite of Statutory Resolution and Mr. Bhardwaj, the We have asked for a Bill; I mean, both representing capitalists. So comprehensive electoral reform. Somebody far as this Dill is concerned, I extend my has also questioned about the Dinesh support for the simple reason that it converts a Goswami Report. Dinesh Goswami Report one-man show into at least a triumvirate-show. clearly specified the procedure to be adopt-In the triumvirate, who would be the

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Prime Minister is not my concern. I must. say to those\* him in me for the way this particular person ferntioned and for bis utterances. He called then himself an Alsatian. He called the secretaties to the Government\*

rorgetting that for a long time he also was a\* because he was ultimately in the higher administrative office, the office of Cabinet Secretary. This shows he is. No doubt he is\* lor this constitutional post, fer this high office. No doubt, in respect of elections, certain improvement has been effected under his guidance. But that does not mean that the Election Commission should be simply a one-man show. In my opinion, even the constitutional provision is at fault. Whatever Dr. Ambedkar, ar might have said, whatever Mr. Munshi might nave said, the final provision of the Constitution is open to confusion and has refusal to postpone the elections, the step Vajpayee—and all Members have, undercurren's are functioning. Mr. Scshan late Dinesh Goswami. I think in the last is\* from certain sections for reasons best known to him, best known

The Government in spite that it is borne out of no malice for Mr. of this Bill, must act reasonably, creditably Scsshan though there is enough malice for and prudently. If, after the panage of this Bill, the Supreme Court finds that it is not in crder, the only course open will be an amendment to the constitution and I hope from the side at the Govern-raent, it will demonstrate suck an outlook. With these words, I thank you very much for giving me this opportunity.

> THE VICE-CKAIRMAN (SYEO SIBTEY RAM) : Shri Bhupinder Singh Mann—not present. Shri Viren J. Shah.

SHRI VIREN J. SHAH: Mr. Vice-Chairman, now the hon. Minister has to reply and then I have the right to reply. That is what I understand. But when the hon. Mlhister replies, will he kindly make one point clear: the circnms'ances that existed which had necessitated immediate action on the first of October, 1993?

SHRI H. R. BHARDWAJ: Mr. Vicecreated this confusion. In a three-member Chairman, Sir, I may be permitted to thank all body, how can one be more than first the honourable Members ot this House who nipcng equals ? Even the Chief Justice have contributed to this debate I need not take of the Supreme Court or the Chief Jus the time of the House to remind the Members tices of the High Courts or even the that the necessity •to bring forward this Bill in Prime Minister cf the country are first the shape of an Ordinance earlier arose out of among equals. A Chief Justice has no various factors and one of them was that the more than one vote, whether in the Sup demnnd for having a multi-mefflfcer Comreme Court or in the High Courts. Then, mis' ion had been raised from time to time. how can the Chief Election Commissioner And, I also referred to the late Dinesh be the repesitory of all wisdom? Prof. Goswami's recommendation also with that Swell has put the issue succinctly when he objective. After the Dhanoa case, the (aid that the judgement of three is better Government led by Mr. V. P. Singh went into than that of one. From that point of view, this question and all parties without exception, whatever might have been the driving even the BJP, were a party to the decision that force of the Government, whether it is we should have a multi-member out of levengefulness for Mr. seshan's Commission—their leader is oft record, Mr. that was taken was in the right direction. principle, agreed that we should have a multi-If necessary, if the Supreme Court finds member Commission. Now, there can be point fault with the Bill, the Government should that op the, question of appointment we shall not shy away from bringing a constitu have such and such a procedure. But the poing tional amendment because of certain di is that today, no party can say that it never fficulties in effecting a constitutional amend wanted a multi-member Commission. That is ment. because here also some political why I referred to the recommendation of the

<sup>\*</sup>Expugned as ordered by the Chair.

<sup>\*</sup>Expugned as ordered by the Chair.

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categorically, all parties without exception other Minister and that is not a very healthy joined a meeting in which I also participated thing. What we are doing is that we are and they demanded that the Government must adopting what we wanted, which was appoint a multi-member immediately and introduce a Bill to that effect. There was no exception and no party was an exception. Every pariy was invited and their status is the question. participated.- But this Government as a matter of fact, was late in bringing forward this and I accept that guilt; we are late. After that session, we had discussed this mater and when we were satisfied that this should be implemenled because of the recommendations that we were getting from all political parties, we thought il very necessary to implement it. I refute all the allegations. There is DO motive. You are reading too much into it. There is no motive. This is the concein of all the political parties, while participating in the functioning of democracy, to strengthen the Election Commission and this has always been said.

Today, we are in power and we are charged with the responsibility of getting the elections conducted in a free and fair manner. 1 have to respond to all the queries, whether I hey are in regard to the independence of the Commission or the conduct of (he Commission, and I am responsible to Parliament and I have to answer and it is in my interest that the Election Commission should be independent, should be forthright and should implement our decisions, quickly. The point is that I don't attribute any motives to any person. This was a debate which arose on several occasions in that House and, may be in this House also, and it was tho desire of Parliament—I again emphasise this—that we should have two more Members. It was not in very olden times, but only recently, very recently, a few months back only, But, today, I am surprised to see that people are raising doubts as to why we-have brought forward this. I am implementing the will of Election Commission at 'two under Parliament by bringing forward this Bill Therefore, there is no difference of opinion on having a multi-member-Commission. Some Mem-lier? have attributed motives to the

scssron of Parliament, I can remember very Government, to the Prime Minister cr to some Commission unanimous, a multi-member body. Now, we have added two more provisions. When these two Members are appointed, what would be

> Sir, I wiH briefly touch upon article 324 of the Constitution. Now, some Members feel that the Election Commission means only the Chief Election Commissioner. ID article 32.4, the Constitution says:

'The supeiintendence, direction and con rol of the preparation of the elsctorul rolls for, and the conduct of, all clec-tions Io Parliament and to the Lesisl.T-ture of every State and of elections to the offices of President and Vice-President held under this Consti-ution shall be vested in a Commission (referred to in this Consitution as the Election Com-mission)."

So, there is only an institution and there is no individual. There is a Commission, an institution which is charged with this duty under this article. Now, what is this Election Commission 7 The point is that you are taking the individual as a substitute for the institutions. 324(2) says : The Election Commission shall consist of the Chief Election Commissioner and such number of other j Election Commissioners, if any, as the President may from time to time fix...". We are entitled under the Constitution to fix the members other than the Chief Election Commissioner. And we have done so not by Ordinance but by Presidential order. And that was done also in Dhanoa's j case. And again the President rescinded his own order. we are fixing the mem-ibers the Constitution, and the President Now, this law which competent. bringing today I is again under the are Constitution I read j article 324(5): "Subject to the provisions of any, law made by Parliament, the con-ditions of service and tenure of office of the Commissioners and the Rc453 Chief Election Commis. [20 DEC. 1993] 'Commissioners

gional Convmissioners shall be such as the President may by rule determine." Now, this recommend, what happens? powar to legislate and to bring the law before the Parliament is given under the Consitution regarding the conditions of service; and such provisions.... matters. Therefore, this Ordinance has been brought under the provisions of the Constitution.

Now, some people are saying that wo are derogating the position of the Election Commission. How do we do it, Sir, He is under the Constitution the Chairman. That position is accepted. Everybody will accept it. And he cannot be removed. What are the protections given to him under the Constitution? He can-no: be removed except by way of an impeachment. It is not available to the other two members. That is a special privilege which is given only to the CEC. secondly, he is the Chairman. Nobody can become Chairman when he is there And the third is, when we have to remove, when the President has to remove the other members, we have to seek the recommendation of the CEC. So, his position in the Constitution is defined. We are not deviating even an inch out of this position which is given in the Constitution. Who has said that he shall not be the Chairman? Who has said that he can be removed except by an impeachment? Who has said that he will not be consulted? We are keeping his position absolutely in tact. Any apprehension to the contrary is misfoanded and totally unfounded.

SHRI C. G. SWELL: Mr. Minister. can you yield for a minute 7 You see the two provisions under (5) of 324. The second proviso says: "Provided further that any other Election Comoussioner or a Regional Commissioner shall not be removed from office except on the re-commendation of the Chief Election Com-missioner." You have provided by this legislation that the other Election Commis-s.ioners can be removed only in the like manner as the Chief Election Commessioner.

AN HON. MEMBER: No, No.

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SHRI G.G. SWELL: Suppose he does not

SHRI H.R. BHARDWAJ: Sir, these

SHRI G.G. SWELL: Suppose he recommends that he cannot be removed What happens? There will be a stalemate.

SHRI H. R. BHARDWAJ: Sir, this provision which is the reconunendation of the Chief Election Commissioner is is not bindina on the Government. He will be consulted in the matter of recommen-daiion. Therefore, this position with regard to other members is totally different than [he CEC. On this issue, there is no confusion. As I was submitting, what is that we are today bringing before the Hcuse ? We are going completely in accordance with the Supreme Court's recommendation ill Dhanoa's case.

Sir. 1 would like to briefly read para 21, and I would not read the whole judge ment. Para 21 says, I quote, "It is an ack nowledged rule of transacting business in a multi-member body when there is no express provision to the contrary, the business is to be carried on unani mously." That is the first part of my provision in the Act, It further says, "The rule to the' contrary such as the decision by majority has to be laid down speci fically by spelling out the kind of majo rity-whether simple, special, of all the members or of the members present, and voting, etc. In a case such as that of the Election Commission which is not merely an advisory body but an executive one, it is difficult to carry on its affairs by insisting on unanimous decisions." That is why, Sir, these words, 'as far as possible It further says, "Hence, a realistic approach demands that either the procedure for transacting business is spelt out...."-Sir, I crave your indulgence to this wor ding----- "transacting business is spelt out by a statute or a rule." Sir, by statute means the law, which is this Ordinanee, It says, "or by a rule." Sir,

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not taking it lightly. We are bringing a problem. They are All multi-member instilegislation before this august House which is utions. All these institutions are functioning. fully competent to go into these matters. It But why did this problem arise here? further says, .or a rule either prior to or simultaneously with the appointment of the Election Commissioners or appointment of Election Commissioners is made in the absence of such procedure." Sir, we have gone absolutely line by line with the SIBTEY RAZI): No interruptions please. order of the Supreme Court. We are complying with the order of the Supreme Court in letter and in spirit. We are appointing the Election explain every point which the hon. Members Commissioners and on the same day— some raised in this House, and it is my duty. But the hon. Members raised this question as to why point is, once the Parliament wants a multidid we bring the Ordinance. Sir, this is a member Election Commission, then I have to prevision in the order of the Supreme Court decide their role because in Dhanoa's case, the that the day you appoint them, you must Supreme Court said : 'Either don't appoint decipher their role; you must define their role them, or if you do that, either by a rule or by in the Statute, or in the rule. We are not Statute, define their working procedure.' bringing the rule. We have brought this Transaction of Business rules are well-known Ordinance and the Parliament was not in in every institution. Even in the Council of session. There is no other mechanism except Ministers we are having cur Transaction of by Ordinance that we can legislate on these Business Rules, Allocation of Work. And this matters. So, we have now taken the ruling is the healthy proce-lure which should be word by word in Dhanoa's case and after these followed by the institutions and I will be the two members were appointed, provisions in 9 happiest man if the Election Commission did and ID specifically deal with these matters. that. The first is unanimity. Every-body has .praised the Election Commissioner and I hope he Will act according to that and he will take his two members into confidence. He can say: 'We are three members; let us sit together. I am the is sincere. We have taken all parties into Chairman. i allow Mr. A to deal with these confidence and I assure you with regard to three States; Mr.B would deal with the other three States and I will, deal with be rest.' They can sit together and decide an all these why we cannot have a Constitutional why we cannot have a Constitutional administrative matters. Why are they hesitant amendment. We are ready to discuss all hon. House. Somebody Will have to decide as implement the when we take steps to hon. House. Somebody Will have to decide as to how they will wodk. And tie law spells that out. In U.P there is one Chairman. He allocates ask us to implement them. That is where we work. to various members and there is no have a grievance. Court allocates and decides the roster of the court. In the High Courts

we are not traming rules. That means, we are and in the Supreme Court, there is no

SHRI P. UPENDRA: It is because of the that no manner you appointed them.

THE VICE-CHAIRMAN

SHRI H. R. BHARDWAJ: I want to

With regard to other point, I have already to, do it? We cannot ex-plain it, as thon electoral reforms' with all the political parties.

Members of Parliament here. Onvoe we decide that there has to be a multi-member. All election matters and all-remaining decide that there has to be a multi-member electron matters and all-remaining electron, then I will put a question to the electron will be discussed. But the commission, then I will put a question to the electron is that when we take store to

> Suggestions have been made by many hon. Members and we have noted all

these suggestions. But this is a limited second rending, I may conalder please take measnxe by which we have added two members and we have provided for the traninction ot business. We have amended the long Title also. Some Members asked as to how can we do this. This is not limi-ted to the Conditions of Service. We have provided and if you want, 1 can read from (hose provisions which say....

SOME HON. MEMEEKS: No, no, not needed.

SHRI H. R. BHARDWAJ: So, that has been given.

SHRI MENTAY PADMANABHAM: We wanted a comprehensive Bill on electoral reform

SHRI il. R. BHARDWAJ; 1 have said that I ara going to discuss it with all the political parties with regard Io the comprehensive Bill and wiH bring it.

I new request al! the hon. Members to v/ithdraw their opposition to the Bill.

'THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : New Mr. Viren J. Shah.

SHRI TINDIVANAM G. VENKAT-RAMAN; On a point of order.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI): No, I am not permit-ting. Please take your seat. Please take your seal.

SHRI TINDIVANAM G. VENKAT-RAMAN: I am on a point of order.

VICE-CHAIRMAN (SYED THE SIBTBY RAZI): There is no question of point of order. The business is running according to the procedures and rules of the House. So please sit down. I cannot permit you at this point of time.

SHRI TINDIVANAM G. VENKAT-RAMAN: He has not answered my point.

VICE-CHAIRMAN (SYED SIBTEY RAZI) : No, at the time of the

vour seat.

SHRI TINDIVANAM G. VENKAT-RAMAN: I seek your protection.

VICE-CHAIRMAN (SYED SIDTEY RAZI): After Mr. Shah has used his right of reply, I may consider your request.

SHRI VIREN J. SHAH: Sir, the hon. Minister when he introduced the Bill, began from a prepared speech in which he quoted Dinesh Goswami report and also quoted from the judgement of the Supreme Court. He quoted from paragraph 21 of the Supreme Court judge-nent in Dhanoa vs. the Union of India. He begin in by saying that for a long time there las been a demand for a multimember Election C'onmission. Perhaps, my point has not been clearly understood. My .Re-iolution is not against a multimember Commission. The Resolution that I moved was against the Ordinance as such. I gave reasons. This is the 32nd Ordaiance brought forward by the Government this year. In he last Srasion also, this point was made and the hon. Minister agreed that it should not be done.

He talked about Electicm Commission's ndependence and will of Parliament The will cf Parliament could have been implemented not by bringing forward an .Ordinance on 1st October when the Govern-ment knows that for three years this issue was pending and there was the Disesh Goswami Committee's report. The hon. Member, Mr. Vithalbbai Patel, mentioned about it. Perhaps, if he roads it, ite would find that it makes it very dear as to how the appointments have to be made in consultation with the Chief Justiee of India and the Leader of the Opposition. We are not against a multi-ntember .Com-mission at all.

I would ask the ton. Law Minister to look at the Constituent Assembly debates of 1949, particularly, when this article was broght in, i.e. article 324, which

was then article 289. Or. Ambedkar introduced He quoted paragraph 21. I would ask the hon. it on 15th June, 1949. The debate on this took Minister to look at paragraph 22 also. I read 16th June, 1949. There were just one sentence. 'Nothing can be farther interesting Comments. I would like to read from reality. In a democratic regime, the only a part of it. Dr. Ambed-kar brought Govennment leprescats the people. It adds forward an amendment to his amendment. I to its respectability and credibility, if the have referred to what Mr. K.M. Munshi had Government also owns its mistakes frankly'. said. He said that Government also could He did not read this portion. He read the which was accepted by Dr. Ambedkar. Who paragraph 23 also. It makes it clear. It brought forward an amendment. The original says: '.. it is not possible to hold that the clause 2 was that the Chief Election Election Commissioners have the same Commissioner shall be appointed by the powers and he authority as the Chief Election President. He said that this would be changed Commis- jioner' and it may well e that the by his amendment. His amendment was 'The Chief Election Commiss oner has the power appointment of Commissioner and other Election he Clommissioners shall, subject of any law— this was what Dr. ly provisions Ambedkar brought in-made in this behalf by the Parliament. time, eminent persons Ananthasavanam Aiyangar, Krishnamachari, K. Santha-nam and others to say on this. The Supreme Court also demanded that this should not be accepted mentioned that "the work did not warrant." wanted that it should be voted, but deference to the wishes of many Members, he out this aspect very specifically. agreed for a debate.

I would recommend to the hon. Minister to kindly read those debates not only in regard to this article, but in regard to article 123 as well which relates to the Ordinance making power. He would see what kind of debates took place regardless of any party affiliations. There were great personalities. Even Pandit Jawaharlal Nehru said that only in cases of absolute-urgency when no other course was possible, it should be resorted to. As I said, this question of having a multi-member Commissioii is pending for the last three years. Therefore, the bringing forward of an Ordinance on 1st October has created doubts in the minds of the people. Some may even consider it as mala fide because of the apprehension whether it would he properly used or misused.

He giioted from the Supreme Court judgement in Dhanoa vs. Union of India.

corrupt. He mentioned i( at that time subsequent part. I would invite his attention to the Chief Election to disregard and override the views of Election Commissioners" the Subsequently, they have also strong appointment criticised the two Election Conunissoners be made by the President'. At jy tho Government, in the same manner as the like Government did on 1st October. Now we will T.T., have to wait as to what he Supieme Court has without a further debate. The President of the The Supreme Court Said so. And then in C6nstituent Assembly, Dr. Rajendra Prasad, clause 10(1) you have mentioned about in unanimity. The Supreme Court has also spelt ..(Intenuptians).

SHRI S.K.T. RAMACHANDRAN: Is it relevant to this Bill?

SHRI AJIT P. K. JOGI (Madhya Pradesh): He should refer to the Bill. .... (Interruptions).

SHRI VIREN J. SHAH: I respect the views of hon, Mr. Jogi, but Mr. Jogi was not present when I moved the Resolution. 1 moved the Resolution that the Ordinance should not be approved. That is so simple, and if he had been there, he would not have asked me to refer to the Bill..... (Interruptions).

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : Yes, Mr. Shah, please 'try to be brief.

SHRI VIREN J. SHAH: I have to continue for a while. It there are interruptions. I cannot help.

THE VICE-CHAIRMAN (SYID SIBTEY RAZI): Yon take your time. I am just requesting you.

SHRI VIREN J. SHAH: circumstances? If you go through the are a number of imports. Even the Chief | Constituent Assembly debates, the circuft-Election Comissioner has sent two years back stkaces that would merit such an Ordinance, a complete report to the Government about would be very dear. The hon Law Minister what kind of electoral reforms should be answered what wer- the made. circumstances.... (Interrup-tions)... Here 1 would like to mention what Dr. Arabedkar said on 16th June with regare to the question of appointment. There is one interesting point that Dr. Ambedkar made. Dr. Ambedkar made that point in relation to the point made not only by Prof. Shibban Lal Saksena, but very respeciad Members from the

Congress Party did not want the executive fo have powers. To that Dr. Arabedkar said, I am quoting:

"The Drafting Committee had paid considerable attention to this quesion because as I said it is going to be one of our greatest headches and as a via media it was thought that if this Assembly would give or enact what is called an Instrument of Instructions to the President and provide therein some machinery which it would be obligatory on the President to consult before making any appointment."

I am not going futher into the debate but that could have been brought up. There was no need for promulgating an Ordinance on a vital matter like this because ultimatel the objective was not fulfilled, none of these two Election Commissioners could even function and the election could take place as has been mentioned by me. My only point is, and I repeat, that Governments or Chief Section Commissioners will come and go, we are not Now I put the Amendment moved by Shri talking about individuals at all. In fact, I am Satya Prakash Malaviya for reference sorry that some of the Members referred to of the Bill to a select Committee to vote. individuals which we should not

have done in this House but it is the institutions which are important. That is why our founding fathers worked on it for full 2-1|2 years and sst from 8.00 a.m. till 10.00 p.m. So, institutions are important. So, do go in for electoral reforms. We are for multi-member Election Com-missoin but not in a haphazard What were the Committee report or any other report. There

> SHRI SATYA PRAKASH MALAVIYA: They have not even acknowledged that.

SHRI VIREN J. SHAH: So, with due respect I still submit and request the hon. Minister to follow the advice given by the Supreme Court judgement which I read and that is:

"It adds to its respectability and credibility, if the Government also owns its mistakes frankly."

I would request you to consider, it even now and allow this Resolution to be passed and withdraw the Bill.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : Now I will put the motion. The question is:

"That this House disapproves of the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Amendment Ordinance, 1993 (No. 32 of 1993) promulgated by the President on the 1st October, 1993."

The motion was negatived.

The amendment was negatived.

I shall now put the motion moved by Shri HA-RI Bhardwaj to vote; The quei-tion is;

That the Bill to amend the Chief Bleution' *Commissioner* and other Commissioners (Conditions of Service) Act, 1991 as passed by Lok Sabha be taken 'into consideration.

The motions was adopted. We shall now take up clause-by-clause: consideration of the Bill. Clauses 2 to 5 were added to the Bill.

We shall now take up clause 6. There is one amendment (No, 1) by Shri Shankar Dayal Singh. (1) Clause 6—Amendment of section 4.

भी संकर स्वास सिंह: भाननीय उपसभाध्यक्ष को, में प्रस्ताव करता हूं कि: "पृष्ठ 2 पंतित 21 में पैसेंठ वर्ष" सम्बों के स्थान पर "सासठ वर्ष" अन्द प्रतिस्थापित किए जाएं।

The question was proposed.

भी संकर दबाक सिंह: मैंने जो धपना धर्में डमेंट विया है यह यह है कि 65 वर्ष के स्थान परें 52 वर्ष की आयु सीमा इसकी रहनी जाहिए इस लिए मैं चाहता हूं कि मेरे इस संगोधन को मानगीय: मंत्रमें जो स्वीकार कर लें '' (ब्यवधान)

फल्याण मंद्री (श्री सीता राम केसरी) : मंद्रियों के सिए भी '''' (व्यवसान)

बी संकर देवाल सिंह : मंत्रियों के लिए तो 80 साल तक चलेगा (ज्यवधान) मानुर साहब कह रहें है कि 101 वर्ष कर दी जाए, लेकिन मेरा कहना है कि जब मंत्रियों का माससा आयेथा तो उस कर विचार किया जाएगा,जहां तक हमारे संसोधन का संबंध है वह इसलिए मान को कि प्रतिक्रिय हम देख रहे हैं और और इस पर मैं कहना चाहता हूं कि आवाने के: मासु अपने ज्यों बढ़ती जाती है, कुछ अवहीं पर अवकाने परिचयं होता है, कुछ अवहीं पर अवकाने परिचयं होता है, सुछ जाहों पर आवाने होता जाता है, इसलिए उसी समय तक वह अवकाने हो जाता है, इसलिए उसी समय तक वह

मपना काम करे जब सक बहु सही हो। इसका महत्वपूर्ण जनह पर किसी स्विक्ति को बार्थ बैंडर के जीर उसकी जामुं 65) 70 सा 75 वर्ष रख दें तो मैं समझता हूं कि यह वैश्व के लिए और लोकतंत्र के लिए हानिकारक हैं। इसलिए मैं अनुरोध करता हूं कि मेरे इस संशोधन को स्वीकार कर लें।

SHRI H. R. BHARDWAJ: Sir, no is one of my very good friends . request him to kindly, withdraw it.-

श्री शंकर बयाल सिंह : श्राप इस पर बाद में विचार करेंगे, जब इलेक्टोरल रिफार्म्स की कात चलने सगे उस समय विचार करेंगे तो मैं इस संशोधन की वापस नेता हूं।

The amendment (No. I) was,, by leave, withdrawn:

THE VICE-CHAIRMAN (SYED SIB' TEY RAZI): I shall now put clause? to vote.

Clause 6 was added to the Bill. shall now take op clause 7. There is one' amendment Are you moving it?

भी शंकर दशाल लिंह : श्रीमन वह भोडमेंट भी भेरा उसी भाव, को रखता है और 65 की अगह 62 करने का है, इसलिए मैं इस को प्रैस नहीं करता है।

THE VICE-CHAIRMAN (SYBD SIBTEY RAZI): I shall now put clause7 to vote.

Clause 7 was added to the Bill.

Clause 8 was added to the Bill.

There is an amendment by Shri Shankar Dayal Singh for *insertion* of new Clause 8A. Are you moviegrtt?

Insertion of New Clause 8A (No.

3)

भी शंकर बवास सिंह : महोदय, मैं प्रस्ताव करता हूं कि पृष्ठ 2 पंतित 41 के प्रस्तात निम्नतिश्वित नया संड जोड़ा चाए, अर्थात् "अरु कोई व्यक्तित श्विसने निर्धायन कायुक्त के रूप में कार्य किया हुआ है,

किसी भी भाग चुनाव में भाग नहीं लेगा भीर लोक सभा भाषता विधान सभा निर्वाचन में भग्यार्थी नहीं होगा।"

The question was proposed.

उप सभाष्यक्ष जी, यह भेरा प्रमेंडमेंट हैं बिसकी ओर मैं मानतीय विधि मंद्री का ध्यान दिलाना भाहता हूं। मेरा कहना हैं कि जो भी मध्य चुनाव आयुक्त हो रिटायरमेंट के बाद वह कहीं पर चुनाव में प्रत्याकी नहीं बने खासकर मैंने इस में लिखा है लोक सभा या विद्यान सभा का उम्मीदवार न हो।

इसलिए में अपनी इस बात को कह रहा है कि जो शंकाएं मेरे मन में बादी है और पिछले दिनों में ग्राई हैं, मैं किसी का नाम नहीं लेना चाहता, तो मंकाएं झाई हैं, जी उंगलिश उठी हैं और जिनकी लेकर जनता दल ने बार बार कहा है. दोनों सदनों में कहा है कि धर्तमान मुख्य चुनाव क्षायुक्त के क्रथर इम्पीचमेंट लाया जाए। उनकी किसी भी रूप में रहते का मधिकार नहीं है। मैं सभी का विस्तार से जिन्न नहीं करना चाहता । इतना कहना चाहता हं कि एक नया प्रोविजो इसमें बहर ओड़ा जाना चाहिए कि जो मुख्य चुनाव प्रायुक्त के पद पर रह चुका हो, रिटारयमेंट के बाद वह लोक सभा का उम्मीदमार नहीं बनेगा, रिटायरमेंट के बाव किसी विधान सभा का उम्मीदवार नहीं बनेगा । मुझे शक हैं, शक ही नहीं बल्कि यह जिल्लास है कि देश में जो सरीके चल रहे हैं, चीजें चल रही है, जिस तरह की हरकतें कुछ बड़े पवीं पर रहने बाले कर रहे हैं जिनका इससे संबंध है, वे कल किसी तरह से किसी के उभ्मीदवार होंगे तो हम सोगों को भी इस सदन में बैठने में बहुत नागवारी होगी। इसलिए मैं चाहता हूं इसके बारे में कम से कम हंसराक भारप्राज जी दो बातें इसलिए कहें कि क्योंकि आप दूसरी जगहीं पर जैसा लाये हैं, अजेज के मामलें में बराबर लाते रहे हैं कि जो जज जिस कोर्ट में रहा हो उस कोर्ट में वह वकालत नहीं करता है, इसी तरह से जिस व्यक्ति ने पूरे देश का संवालन किया हो यह कम से कम उम्मीदवार नहीं बह नई क्लाज जोड़ी जाए। यह मेरा अनुरोध मंत्री महोदय से हैं। यह जिल्कुल निरापद बलाज 食工

स्री **पर्वतर्गरित ३ वर्णः : ग्रा**ज्यपाल का क्या होता ?

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): Are you pressing th\* amendment?

श्री संकर दथाल सिंह : यह जो सारे इंडिकेशन मिल रहे हैं वह तो हमारे मिल ने बता ही दियें। मैं कहना चाहता हूं कि इसको झाप मान लीजिए और मानकर जो अधुरापन है वह पूरा हो आयोगा यह मैं विश्वास दिलाता हूं।

श्री संघ त्रिय गौतम: मैं सेशन की तारीफ करत। हं । उन्होंने बहुत अच्छा काम किया (व्यवधान)

SHRI H. R. BHARDWAJ: Sir, as I have ahcady mentioned, there are some very nice suggestions which have emanated from all the speakers. I will have to go into them and then come back again because I cannot do anything unless we consult all the political parties. I will go by the spirit of the discussion today, We will put all these, including this very thing, before all the political parties.

.. (Interruptions)

SHRI MENTAY PADMANABHAM . Can you suggest any time-frame ?

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI) : Are you pressing the amendment?

SHRI SHANKAR DAYAL SINGH : Yes.

THE VICE-CHAIRMAN (SYED SIM-IEY RAZI) : The question is :

"Thai at page 2. after line 38, the following New Clause be added, namely:—"

"8A. Any person, having acted as Election Commissioner, shall not take part in any general election and shall not be a candidate at the Lok Sabha or Legislative Assembly Elec-lion."

The motion was negatived.

The question is;

"That Clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

Clause 10 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI H. R. BHARDWAJ : Sir, move :

"That the Bill be passed."

The question was put and the motion was adopted.

# THE CENSUS (AMENDMENT) BILL, 1993.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): Now we take up the Census (Amendment) Bill, 1993.

SHRI G. SWAMINATHAN (Tamil Nadu): We can take it up tomorrow, Sit.

SHRI P. UPENDRA (Andhra Pradesh): *Tomorrow... {Interruptions*).

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): Sir, I move:

"That the Bill further to amend the Census Act, as passed by the Lok Sabha, be taken into consideration."

This Bill has been considered and passed by the Lok Sabha on 9-12-1993.

SHRI G. SWAMINATHAN: A point of order, Sir. We have decided that the House would sit up to 6 o'clock. It it has to go beyond that, you have to ask far the consensus of the House. Without getting the consensus...

SHRI V. NARAYANASAMY (Pondicherry): No. It was decided in the Busi-

ness Advisory Committee... {Interruptions}

SHRI G. SWAMINATHAN: It was decided in the Business Advisory Committee that the House would sit up to 6 o'clock.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): I got your point.

SHRI G. SWAMINATHAN: For sitting beyond 6 o'clock you have to take the consensus of the House. Without taking the consensus of the House, you cannot go beyond 6 o'clock.

THE VICE-CHAIRMAN (SYED SUBTEY RAZI): He is already on his legs; let him finish. Then we will see.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): Actually, as the Minister has said, it has been decided in the BAC that the House will sit longer and finish today's business.

SHRI G. SWAMINATHAN: No. It was said the House will sit up to 6 o'clock.

SHRI P. UPENDRA: If necessary. You have to take up the Census (Amendment)

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): I think the House agrees to carry on with the business. Yes, Mr, Minister.

SHRI P. M. SAYEED: The Census Act, 1948 was enacted to enable the Government to take a census throughout India. Since then, the census has been taken five times i.e. in 1951, 1961, 1971, 1981 and 1991. During the 1981 Census and more recently in the 1991 Census Operations it was felt that the existing provisions of the Census Act, 1948 were not adequate to tackle the problems that have increasingly been experienced during the successive Census rounds. It was common experience of the Directors of Census Operations and the census stafF that Census Act required considerably strengthening to permit- smooth conduct nf the census. Some of the problems that need tidying over are; the local authorities do not often readily agree to make avail-